# MOTION OF NO CONFIDENCE IN THE

COUNCILOFMINISTERS

12.15hrs.

[English]

SHRI YOLA MUKHOPADYAY (Krishangar): Mr. Speaker, Sir, I beg to move:

> "That this House expresses its want of confidence in the Council of Ministers"

About two years ago the newly formed Congress-I Government, under the leadership of Shri Narasimha Rao, sought a confidence vote in this House. The Prime Minister, while replying to the debate, made some significant observation. I must say that the tone and tenor of his speech satisfied many of us on this side of the House, Hesaid analysing the Lok Sabha election results:

"The people have come back to the Congress, but with a warning. They say, yes, the Congress will form the Government, but congress will not ride roughshod; the Congress will have to try its very best to find a consensus with other parties."

I would also like to quote what he said further:

"We will not pursue anything which will be against the national interest or against the programme of the Congress ment for poor. This is the guarantee that I can give to this House. We go by the manifesto." Yes. I do not want to go into the detail of the Congress-I manifesto just now. If necessary, I would do that later on. But this much I can say at this moment that the promises that were there that we do this for the common people, we do that for the common people..."

After two years of rao Government it has been proved that those promises were insincere. platitude only. Even a leopard can change its sports; but Congress Government would never change its anti-people policies. Rather with everyday these policies would become more and more stringent. The common people, the man on the street, the toiling masses, the workers, the man in the village, the poor, the marginal farmers, the agricultural labours would receive nothing but sermons for tightening up of their belts. And the Government would do nothing to remove their distress and do everything to aggravate their distress.

Sir, let me refer to part IV of the Constitution. It is pertinent, because all of us have taken bath under this Constitution. Let me quote article 38 which says:

- "(1) The State shall strive to promote the welfare of the people by securing and protecting as effectively as it may a social order in which justice, social economic and political, shall inform all the institutions of the national life.
- (2) The State shall, in particular, strive to minismise the inequalities in income, and endeavor to eliminate inequalities in status, facilities and opportunities. not only amongst individuals but also amongst groups of people residing indifferent areas or engaged in different vocations."

#### Article 39 states:

"The State shall, in particular, direct its policy towards securing-

- that the citizen, men and women (a) equally, have the right to an adequate means of livelihood:
- (b) that the ownership and control of the material resources of the community are so distributed as best to sub serve the common good;
- that the operation of the economic sys-(c) tem does not result in the concentration of wealth and means of productiuon to the common detriment:..."

[Sh. Ajoy Mukhopadyay]

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Sir, I know that these principles cannot be achieved or translated into reality in a day or two. We know that. But then the Government should at least show the direction towards implementing them; its intention, its political will, its sincerity to achieve these principle. Unfortunately this Government is acting otherwise, its polices and objectives-economic and other polices-are concentrating the wealth on the hands of a few-the monopolists, the rich landlords and the foreign multinationals. The common people are not interested in statistical jugglery. They are groaning under a relentless all round economic crisis, the burden of which they are bearing.

Sir, it is not that this Government is ignorant of the simmering discontent amongst the people. That has been amply demonstrated in two countrywide strike actions by the working class, one on the 29th November 1991 and the other on the 16June 1992. But the Government did not think it proper to pay any heed to this gowing discontent of the people which was amply demonstrated. The working class and the entire toiling people have been struggling hard for their life and livelihood because all the attack has been concentrated on them.

So, under the circumstances, for us, who have taken oath under this Constitution, it is our sacred duty, our obligation to move this 'Motion of No-Confidence' against this Government which is deliberately violating the basic principles of our Constitution. The way the Government has been governing the country is something extraordinary. During two years rule, Mr. Narasimha Raoandhis Government havelanded our vast country and the countrymen to the brink of a total disaster.

Sir, firstly, if we look at the economic front, what do we see?

About two years back, Government adopted the economic policy and the industrial policy at the dictates of the IMF and the World

Bank. Infect, those policies were determined by these foreign agencies-imperial agencies. These policies, which a have been determined and dictated by those foreign agencies, led to situation where the base of a self-reliant economy has been seriously endangered.

The industrial policy now being implemented has had a very adverse impact on our indigenous industry. Government is pulling down the public sector. They are dismantling it. Their action is not only anti-working class or anti-people, but it is also against the national interest.

After 46 years of independence, the working class of this country has been awarded a policy which is called exit policy. This is the reward they have got. Not only in industry, but also the acceptance of the Dunkel proposals will open up new areas for penetration by foreign multinationals, particularly in agriculture. Despite the tall claims of bringing down the rate of inflation, the people are suffering. (Interruptions) It has come down but the experience of the people is otherwise. The prices of essential commodities are going up every day. But the prices of luxury goods like colour TV, airconditioners, cosmetics and other things are coming down. (Interruptions)

Two years back, the economic policy was adopted. What is the result? It is a total disaster on the rice front. It is a total disaster on the industrial front. Adding to the enormous external debt, the Rao Government is now again negotiating for another IMF loan of \$9 million. They have people in Delhi. You are negotiating with them for a new dose under extended fund facility scheme. It is estimated that the annual outlawfor debt servicing for this new loan will be to the tune of Rs. 6,000 crore every year.

And what is this liberalisation policy? What is its impact? It is part of the liberation process that deregulation of the financial sector took place which has led to the worst corruption scandal in the post-independence period, the

Rs.5000 crores or more security scandal is the direct outcome of this policy. The rampant speculation in the stock market was blatantly encouraged by this Government. Dr. Manmohan Singh, our erudite Finance Minister is here. He cited the stock market boom as an example of success of his economic policy in 1993, Budget Session. The swindling of public funds by the corrupt nexus of brokers and bureaucrats with political connivance has become the hallmark of all that is wrong with the economic policy. In fact. Government is out to loot the national property. They are selling the shares of public sector undertakings, public assists are being looted through disinvestment. Shares of profitable public sector units were sold to brokers and mutual fund units violating all regulations. This is to my version or our version only but according to the Comptroller and Auditor General's report on the sale of PSU shares in the first round of disfinvestment in 1991-92. Rs.3000 crores were lost to the Government. It is not a loss to the Government but to the nation and the entire country. Despite this, the Government is proceeding with the disinvestment of PUS shares; it is selling away the hard-earned public assists and for that, they do not care to follow any norms. This is not accidental. The spate of corruption scandals to cite all those scandals; you know everything. Lastly, Bofors has surfaced again and its Italian connection has surfaced. So, people will say many more things in future. And this is the outcome of your policy. It is not only so in the economic field. As regards the question of communalism, what is the Government doing and what is its approach? Apackage was announced on Ayodhya and our Prime Minister, Mr. Narasimha Rao has been persistent, in the past six months, in his efforts to win over a number of Hindu religious figures to the idea of participating in the Government appointed trust to build the temple. It is now amply clear that these efforts are designed to compete with the BJP-VHP-RSS combine and to appropriate their platform on construction of the Ram Temple.

Is it secularism? Are you at all serious in your efforts to protect the secular principles

enunciated in our Constitution? You see, all these exercises will only end up in legitimizing and conferring validity on the BJP's rabid communal platform. More perilously, the secular credibility of the Indian State will completely be eroded. The outcome of the Ayoudhya Package and the line of Shri Narsimha Rao. competing with Hindu communalism will strike a grievous blow at the very secular basics of the Indian Constitution. And the halos we have erned, will be shattered.

Sir, some example in this context are the Som Yagna and the way in which you took refuge under the four Shankaracharyas. This is they way are fighting communalism! You are towing the same line adopted by the BJP. You are competing with them. Not only that, you are even collaborating with them.

SHRI KIRIP CHALIHA (Glwahati): Who is collaborating with them in this No-Confidence Motion?

SHRI AJOY MUKHOPADYAY: Sir, way this Government is moving will do nothing but bring the country to a total disaster. So, it is the sacred task of this august House and it is the patriotic duty of the Hon. Members of the House to bring down this Government forthwith. Otherwise, if this Government were allowed to continue with their anti-people polices, I do not know what will the future of this great country be. ljust don't know! So, lurge upon all the Members to support this Motion of No-Confidence and to bring down this Government. I say this because the policies of the Government must be defeated. This Government must be defeated if it refuses to change their economic policies, their policy towards communalism an if it is determined not to fight the all-providing corruption which is eating at the vitals of our country and our Constitution and all our values.

Howcanthe CBI into the corruption charges levelled against the Prime Minister when, he, himself, is incharge of the CBI? How is it possible?

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SHRI BH. VIJAYAKUMAR RAJU (Narsapur): Sir, the Government has asked the JPC to go into the details of the charges. I am on a point of order and Object it.

SHRI AJOY MUKHOPADYAY: It is all right. I am referring to the role of the CBI. How can the CBI prone independently when the Prime Minister himself is in charge of that Department? The Prime Minister should have stopped down when these charges were levelled against him.

The credibility of this Government is at stake.

SHRIMBH. VIJAYAKUMAR RAJU(Narsapur): That means you are supporting the criminals. You believe in the words of a criminal.

SHRI AJOY MUKHOPADYAY: Harshad Mehta and other 'deals' are all products of your policy. You have produced them. (Interruptions)

SHRI BH. VIJAYAKUMAR RAJU: They were produced even in 1990. (Interruptions)

SHRI SOMNATH CHATTERJHEE (Bolpur): This is a very serious debate. Please do not interrupt like this. By making interruptions you are only causing more harm to the Prime Minister.

SHRI AJOY MUKHOPADYAY: It was expected that the Prime Minister would step down voluntarily and he would go to the JPC to prove his innocence But, he did not do this. So, the credibility of this Government is lost. There is no other way left us but to move a No Confidence Motion. I would request the entire House to support this motion so as to bring down this Government unanimously, as soon as possible.

With these words I conclude.

[Translation]

SHRIBUTA SINGH (Jalore): Mr. Speaker, Sir, the standard of the arguments made infavour of the No-Confidence Motion moved by the respectable member of CPI(M) Shri Ajoy Mukhopadyay is lower that of the college-debates. Ido not consider it the arguments of the standard of this House.

First of all, his arguments lack factual information. He is not aware of the fact as to where the economy of the country has reached. (Interruptions) Had he been knowing it, he would have presented the comparative study and made the people of the country aware of the present position of the economy of the country. The people all over the world are talking of the economic development made by the country. Our present Government has brought the country out of the Dark well of the economic disorder which was created 3 years before by the then Government of Janata Dal supported by the Marxist as well as by the B.J.P. At least, he should have spoken the truth and has given a comparative figures in respect of the country's economy.

I would like to point out that the inflation had reached 17 points at that time and one year after that the Narasimha Rao, Government took over the region of the country, it marched on the path of development. Even today, we admit that ours is a minority Government, even then what we have achieved inspite of being in minority, they had not achieved with their majority Government.

The previous rate of inflation which had reached 17 points was controlled and was brought down to 12 points under the stewardship of the hon. Minister of Finance Shri Manmohan Singh.

Shri Mukhopadhyay should have at least started his speech with reference to the present rate of inflation. Had Shri Mukhopadhyay raised only one issue relating to econorry of the country and had presented the factual position about

the development made in the country under the leadership of Shri P.V. Narasimha Rao, it would have been morally correct, but he has not spoken the truth. It is unfortunate that our opposition does not speak the truth.

Shri Vajpayeeji is a bit habitual of speaking truth. I hope that he will utter some degree of truth. But the Marxists did not utter any truth.

I would not like to go into the details. I have findings a survey conducted by the P.T.I. and not by any Government agency or by the Congress Party. I have findings of survey of entire economy conducted by the P.T.I. which consist of every minute detail. But I have referred to rate of inflation because it is discussed all over the worldtoday. Two years back, nobody had any trust in us. The I.M.F., the World Bank or other International agencies were not ready to give is loan. They were not prepared to give loan to us without mortgaging gold. Today the condition is that our country is one of those six countries which are considered economically competent and which have an effective control over their economy. To whom the credit goes for it?

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): You ask the Finance Minster, he will contradict you.

[Translation]

SHRI BUTA SINGH: It is the Congress Government which has led the country to this decent situation with its hard labour during the last two years facing all sorts of challenges and serving the poor and the down-trodden people.

I chanced upon to go through some where a remark made by the hon. Minister of finance. he has commented that he did not care whether his country ranked the 6th or the 130th in the world. He added that unless he uproots poverty, unemployment completely from his country and checks the inflation, he will not be satisfied.

Shri Mukhopadhyay has asked us.

[English]

What is the future of this country? He told, I do not know what is the future of this country?(Interruptions)

[Translation]

Just before concluding his speech he said-

[English]

I do not know what is the future of this country precisely.

[Translation]

The truth came out from his mouth. He does not know the future of the country. He never thought about this country. His interest is restricted only to the communist party and he does not have any concern for the country. He knows the future of the C.P.L. (Marxists.) but he does not know the future of the country. After all the truth automatically came out of his mouth.

[English]

Do not know what is the future of this country. Let me tell you. The Congress party knows what is the future of this country and we know where we are going to take this country.

[Translation]

It is not the matter of today. Even 105 years before, the held namen of the Congress, the leaders of our country like Mahatma Gandhi, Jawahartal Nehru, Sardar Vallabh Bhailpatel, Maulana Abul Kolam Azad had presented an independent out line of the country.

In the year 1929 the leaders of our country had presented a very nice picture of the country stating as to how they would build this country, recenstruct the society, determine its economy

[Sh. Buta Singh]

and its standing in the world forum. It is not the matter of today. It is a matter of 100 years ago. This Congress party has been constituted on the basis of the ideology of the people of the country. The Congress party has brrowed the ideology neitherfrom Russia and norfrom China. It has the ideology of Mahatma Gandhi. It is bed on the concrete programmes chalked out by the late prime Minister Shri Jawaharlal Nehru

You have made a reference about the interests of people. Recently last week some innocent youth from Calcutta have come to the capital to express their views. The ideology of bullets, which you have imported has been laid down by you. Even today your ideology is that-

[English]

power comes form the barrels of the guns.

[Translation]

You are carrying on your administration through the barrels of guns and not through love, inspiration of people. Everybody knows it. I, therefore, would like to state that the people like you can not know as to what is the future of the country.

We had been hearing a lot through newspapers that no-confidence-motion would be moved on behalf of all the parties. We were aware of it because they do not have anything except it. They do not have any other alternativeneither economic nor social, as well as political. They are very jealous. They referred to the previous speech of Shri Narasimha Rao. It would have been better if they had read the whole speech. By referring to the P.M.'s speech you have done a very good thing. Shri Narasimha Rao has given a new direction to the ideology of the country. I remember that he has assented in this very august House in his first speech that hewantstochangetheagendaofthecountry. He wanted to change the national agends. he

wanted to change the political system of the country in which politics was being played in the name of temples, mosques and secessionism. He has achieved political success to a great extent in his mission. Today a national feeling has been created among the people of whole of India, from Kashmir to KanyaKumari and Kamakhya to Kathiawar, and that feeling is visible there in all the State like Assam or Punjab which are burning. According to offical figures, 20 to 25 thousand youth have been shot dead in Punjab. Moreover, the people of Punjab have uprooted terrorism and anti-national elements as Shri Balarm Jakhar uproots weeds from his crops. Today there is peace and stability in Punjab. Elections of local bodies and Panchayats were held there, today in the morning our hon. Member Shri Umrao Singh has arrived here. The result of the Jalandhar byeelection has proved that it was an excellent and uprecedeted by e-election of Lok Sabha. The result proves that the people have supported Congress with a massive mandate. it proves that the Congress enjoys the full confidence of the people there. The Bharatiya Janata party used to claim that Jalandhar is a stronghold of BJP, but it could not save its security deposit.

. SHRISHARAD YADAV (Madhepur): You. fogot Kalka constituency. You won this Kalak constituency also.

SHRI BUTA SINGH: I know the Patna Constituency also. Yadavji, therefore, you please keep quiet.

There is complete peace in Haryana and Punjab. What was the situation in Assam two years back? Itold that the B.J.P. lost its security deposit in Jallandhar. I have come to know that the BJP has decided not to support the Communist in the discussion, but they will vote with them. They can do this very nappily, it is their right. But Shri Vajpayeeji, would you like to support the issue raised by Shri V.P. Singhan dhis collegues and through which they are creating a poisonous atmosphere in the country? Or should I ask my Marxist colleagues

whether they will be a party to the BJP's Communal move to push the country into a dark well of devastation. Shri Vajpayeeji, you will refer to corruption. I know it because you do not have anyotherissue. You cannot approach people in the name of Ram temple because your hands are socked with blood. But as far as the corruption is concerned I would like to tell you on ethnic that I have got all the account of misdeeds of Governments four states where your operate was in power. The reports have revealed that the State Budget allocation swear being controlled and monitored by R.S.S. (Interruptions) You some I times support them an sometimes you disassociate yourself with them as peryour own convenience. I would like to ask B.J.P. which always raises the issue of corruption as to what is the source of R.S.S. income, form where do they receive donation who gives such a large amount donation. I know that the Vishwa Hindu parishad people have deposited millions of rupees in foreign Banks which they had collected for the construction of Ram temple. The Millions of rupees collected from the poor people is as small denomination as Rs. 5/- in the name ofbricks and Ram Paduka have been deposited withforeign banks. There are 3 or 4 industrialist. Iwould not like to mention their names. They have invested large sums of the Vishwa Hindu Parishad in their factories on a marginal rate of interest. They are members of the Vishwa Hindu Parishad also and they have invested the entire amount in their industries and they are running their business and are also financing the Bharatiya Janata party. The BJP is not virtually party. It is rather someother organisation with a mask which whips up communalism and operates several other organisation behind the curtation. The 3 or to4organsisations are operating only for name sake and several organisaations are operating with cultural names. Many big trusts are being operate whose accounts run into to hundreds or thousands of millions. Nobody knows about it. There not only one Harshad Mehta, but thousands of Harshad Mehta may be there.

Today we are moving the No-Confidence Motion against the Narsimha Rao Government. It is very distressing that the hon. Members of this august House whom the people of the country have heaRtedly voted, have levelled allegations against the hon. Prime Minister of the country Shri Narsimha Rao who is our only most regarded leader. Who has levelled this allegations against him? It was a professional broker who took thousand cores of rupees of the country for his personal benefit. He used this money for the benefit of several persons sitting in the opposition here. He used the money not for himself but for those friends who run their politics with black money. He opted a well-tested old method of leveling allegation against the most powerful person.

#### 13.00hrs.

Level allegations against the most influentialperson and put him into trouble. today Harshad Mehta is equated with hon. Prime Minister. It is very disgracing. I feel very ashamed of it in the House. Ifeel ashamed that we are sitting here to witness such a gloomy day. Such an allegation is levelled against our Hon. Prime Minister but the Prime Minister has denied it and the House considers the Prime Minister's statementtrue. The hon. Prime Minister has told that henevermetanypersonnamedHarshedMahta. Harshad Mehtahad himself told that he met him for the first time and this meeting with the Prime Minister has been proved false. We, and the people of the country have faith in the hon. Prime Minister while a handful of leaders are not believing the statement of the Prime Minister and for their selfish motto. Had they been brave enough, why Shri Somnath, did not move tow motion? Why Shri Mukhopadyaya - an ordinary member like myself was asked to rise on his legs? I, therefore, know that the leader of your party is...(Interruptions)

[English]

SHRISOMNATHCHATTERJEE (Bolpur): The first speaker from the Treasury Benches does not know anything. Sir, please educate him. Shri Buta Singh, please be present here when I speak. (Interruptions)

[Translation]

SHRIBUTASINGH: How can it possible without your consent? I know that you will definitely interfere.(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE: He is a member of Parliament, His name has.

(English)

come first by ballot ... ( Interruptions)

[Translation]

SHRINITISHKUMAR (Barh): He does not Rules and know parliamentary procedures...(Interuptions)

SHRI BUTA SINGH: He does not know about the issues before the country. The issue before the country is that the unity and integrity of the nation remains intact, the issue is that the farmers and labours should be protected, social justice should be meted out, secularism should strengthened and country should march ahead with confidence and strength. But our leaders of opposition have no knowledge of these issues. We heard much about the No-Confidence Motion and have been hearing for the last fifteen days. In BJP party meeting in Bangalore, a party spokesman revealed the statement which Harshad Mehta was to make at a Press Conference. He even pointed at the typographical errors. Before Harshad Mehta released the Affidavit at the Press Conference it was announced at the BJP meeting.

SHRI RAM KAPSE (Thane): Mr. Speaker, Sir, the allegation levelled against a prominent BJP leader by Shri Buta Singh regarding the revelations about Harshad Mehta's statement to press Conference is not true. He has already cleared his stand in this regard. You should know that whatever he is saving is totally wrong. If you want I am ready to give information with the particular name...(Interruptions)

SHRIBUTASINGH: Ithas been published in newspapers and leading magazines of the country with in bold quotations. Shri Atal Bihari Vaipayee was present there and he can throw some light in this regard. But I would like to submit\* in Bangalore Session...(Interruptions)

[English]

SHRI RAM NAIK (Bombay North): Sir, I am on a point of order.

MR. SPEAKER: What is your point of order?

SHRI RAM NAIK: Sir, \*\* is a Member of Rajya Sabha, Can he name him? Can he cast as persions on him when he has no right to be here to defend himself? Is it according to the rules?

[Translation]

SHRIBUTASINGH: Ihave not mentioned \*\* name.

SHRI RAM NAIK: You have taken his name.

SHRI BUTA SINGH: I had said an office bearer of BJP. You have taken his name.

SHRIRAMNAIK: Now aftertaking the, he is not speaking the truth.

SHRI BUTA SINGH: I did not name him...(Interruptions)

MR. SPEAKER: It would be better if you please do not interpret.

<sup>\*</sup>Expunged as ordered by the Chair

<sup>&</sup>quot;Not recorded.

[English]

Shri Buta Singhji, we will rather rely upon the statement made by the Members on the floor of the House than what has appeared outside in the newspapers. We will not refer to....or any other name.

(Interruptions)

[Translation]

SHRI BUTA SINGH: I said that an office bearer of BJP read out during Bangalore session of the party the copy of the affidavit to be presented by Shri Harshad Mehta at the Press Conference. Even typographical errors were not corrected. Instead of 10.45 P.M., 1045 A.M. should have been typed. Should we interpret it in this way that this Affidavit was handed to Shri Mehta through an agent \* of BJP.

[English]

MR. SPEAKER: That is not going on record.

(Interruptions)

SHRI CHANDRA SHEKHAR (Ballia) : Sir, there must be some limit to things.

SHRI NIRMAL KANTI CHATTERJEE (Durndum): Shri Jethmalani is also a Member of the other House.

[Translation]

SHRI BUTA SINGH: Mr. Speaker, Sir, that affidavit was handed over to harshad Mehta through Shri Jethmalani. In 1987 when raids we conducted on Indian Express' some documents well seized. As Minister of Home Affairs I had laid those documents on the Table of the House. The same of old faces we their i.e., Shri Gurumurti and Ram Jethmalani a spell difference is that now Shri Harshad Mehta has come in to the picture. They have been trying to defance Congress for the last ten years political

charges by leveling the changes of corruption's as well as there is nothing new in it. They also levelled many allegations against late Shri Rajiv Gandhi...(Interruptions) I know such people were also there the Congress. The top leader of Janata Dal, who revolted against his leader when he was in Congress, stole the files from the Finance Ministry when he was minister there. He took those files to Defence Ministry got them Photostat and then kept it at his residence. Even at that time I had submitted that this leader is the best example of corruptions...(Interruptions)

[English]

SHRI RAM NAIK: Sir, I am on a point of order.(Interruptions)

SHRI SRIKANTA JENA (Cuttack): Sir, I aman a point of order. He so casting as persions that the leader of the Janata Dal has taken the \*files from his Minister's office. this is highly objectionable.

MR.SPEAKER: That can be denied by the Member.

Translation

SHRI BUTA SINGH: Mr. Speaker, Sir, these are the some Jethmalanis who used to address the meetings of Khalistanis abroad Shri Vaipayee knows it well.

[English]

SHRI RAM NAIK; Sir, I am on a point of order.

MR. SPEAKER: What is the rule that has been violated?

SHRI RAMNAIK: Sir, you said that aspersions cannot be made on a Member of the other House. But the point is no allegation can be against a person unless he is given a notice. A notice has to be given.

<sup>\*</sup>Expunged as ordered by the Chair

SHRISOMNATHCHATTERJEE (Bolpur): That is the rule.

### [Translation]

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SHRI BUTA SINGH: All this is included in the report of the House...(Interruptions) He is not saying anything new...(Interruptions) Who does not know Shri Jethmalani.

# [English]

MR. SPEAKER: I uphold your point of order. You are right and I hope that would be followed in every other case also.

#### (Interruptions)

SHRI INDRAJIT GUPTA (Midnapore): Sir, you are expressing your hope that would be followed in future. You have not admonished him. He is going on saying whatever he likes. What I am saying is that he cannot say it without giving notice.

MR. SPEAKER: I have given the ruling.

(Interruptions)

SHRI BUTA SINGH: What I am saying is a matter of history.

SHRI BASUDEB ACHARIA (Bankura): Sir, he has been saying without giving notice.(Interruptions)

SHRI BUTA SINGH: Shri Jethmalani has been addressing meetings of the Khalistanis in America, in Canada and in Quebec.

SHRI INDRAJIT GUPTA: It is not Shri Jethmalani. (Interruptions)

SHRIBUTASINGH: Can you deny it? Can you deny it as the leader of the party? I have gone on record. I have seen the documents. I have studied the documents (*Interruptions*)

SHRI SRIKANTA JENA : Sir, Shri

Hethmalani is a Member of the other House. The cannot be aspersions against him. (Interruptions)

SHRI GEORGE FERNANDES (Muzaffarpur): It is highly objectionable. (Interruptions)

#### [Translation]

Mr. Speaker, Sir, there is a limit but he has crossed all limits. (Interruptions)

[English]

SHRI NITISH KUMAR(Barh): He cannot go on speaking as he wishes.

SHRI SRIKANTA JENA: Why do you not prosecute him for this? (Interruptions)

SHRIBUTA SINGH: \*\*

SHRI SRIKANTA JENA (Cuttack): Mr. Speaker, Sir, if this kind of aspersion is cast and it goes on record, can this House founction in this manner (Interruptions)

#### [Translation]

SHRI GEORGE FERNANDES (Mujaffarpur): If you have got any evdence you can file case against him. (Interruptions)

If you have got the information why have you not filed a case against him. (Interruptions)

MR. SPEAKER: Do not interrupt again and again like this.

#### (Interruptions)

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sirlam on a point of order. Shri Buta Singh has levelled allegations on a Member of the other House indiscriminately and called him\*\*... When he is not present to defend himself. If he\*\* why was he not prosecuted? Your party is in power. if you have enough

<sup>&</sup>quot;Not recorded.

[English]

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MR. SPEAKER: My Ruling is that these kinds of allegations should not be levelled against any Member, they will not form part of the record. Please stick to your usual line.

SHRI BUTA SINGH: Mr. Speaker, Sir, i have a submission to you. Sir, does Mr. Jethmalani have the licence of this House to level charges against Shri Narasimha Raoji, who is the duly elected Prime Minister of this country representing nine million people of this country? Have you given him the licence, Sir? And he can speak anything he likes (Interruptions). He is a criminal lawyer and can be commit a crime also?

MR. SPEAKER: Mr. Buta Singhji, now probably these Members are trying to maintain a very high standard of debate and they are going to follow the same standard when they make the speeches. I would expect you to follow the high standard of the debate. You can take objection to any Member levelling baseless allegations against anybody, but we don't have, in return, to allege anything against him.

SHRI BUTA SINGH: Sir, in my language lam told that if a snake enters your house, what have you to do?

MR. SPEAKER: You leave this matter please.

SHRI BUTA SINGH: You have to save the house and here is a person who claims to be the leading criminal lawyer, goes on making allegations after allegations against the Chairman of the , against the Prime Minister of the country, against any leader that he dislikes and he says that 'I have come only from London in include in this kind of thing in this country' and he has gone back. After hitting and kicking everybody right

and left, he tells the press 'Sorry, I have to cut short my holiday, I am going to enjoy my holiday now.' Sir, is this country to betaken in that manner? Are we here to listen to all kids of ....(Expunged as ordered by the Chair) ...all kinds of wrong charges, false charges, from the people who rare paid by certain forces which are not a in factor of India? May I put this guestion to George Fernandes: Are we going to allow this kind of leadership in this country that they come and abuse everybody in inflict any kin dof injuries or charges on anybody and they go back andsay, lam going back to London to enjoy my holidays'? (Interruptions). What are we to do? (Interruptions). Every Indian knows what he has been up to. You take out any list of very bad cases, cases of smuggling, cases of swindling, and the is only one lawyer in India who can come up to the Supreme Court. Sir, I am sorry, with your permission I have to say...

SHRI SOMNATH CHATTERJEE: I am not defending him, nor am I a criminal lawyer. But the question is, a person if he is in the profession-it is said that in the highest traditions of bar, even a prisoner, a person accused of a crime like murder will; not be denied defence. Is it the contention of Mr. Buta Singh that no criminal, accused person, should be given legal assistance?

SHRIBUTA SINGH: lamnot saving that.

SHRI SOMNATH CHATTERJEE: That is what you are saying.

SHRI BUTA SINGH: I am sorry you have not understood me property.

SHRI SOMNATH CHATTERJEE: The trouble is, you take money from the swindler in a suitcase. (Interruptions)

SHRI BUTA SINGH: I know the suitcases which Mr. Jethmalani is talking about. But I am sure your conscience will not allow because you are political worker. You are a social worker and you have a conscience. (Interruptions)

[Translation]

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SHRISOMNATH CHATTERJEE: Trade Unions are behind as and there are some influential persons also, but trade Unions do not give is money. (Interruptions)

[English]

SHRI BUTA SINGH: That is what I want to drive home to this House.

SHRI INDRAJIT GUPTA: Sir, how is Mr, RamJethmalani relevant to this debate and how much times is he going to take on this point? He is wasting the time of the House.

SHRI BUTA SINGH: Sir. the man behind the entire episode is Mr. Jethmalani and that is being raised here by the entire opposition, whether it is A group or B Group or C Group. It is Mr. Jethmalani brainchild and he wants to destablize this country. Who is this Harshad Mehta? (Interruptions) I will quote an instance for the knowledge of Shri Indrajit Gupta. I read the statement of Mr. Harshad Mehta when he came to the JPC. this very same person made a cateroorical statement before the JPC that in the whole of the securities scam. there is no politician involved. Will this House not recall that? The Hon. Members who are working in the JPC will recall that Mr. Harshad Mehta has gone on record very categorically that he has no political links and he has not used this money for political purpose. And what happened after three months? Who made him to do this now? Who drafted his affidavit? i am sorry, I have to name him against. If it is not Mr. Jethmalani. then it is definitely the BJP, because they are waiting in the wings and they have no other issue.

Sir, what happened in the BJP Session at Ahmedabad and what happened in the Banglore Session? I have been very closely following the proceedings of the BJP National Council and the Executive. They had tried to catch Mahatma Gandhi's slogan.

[Translation]

'Antoyodaya' should be the, swadeshi' should be there what is 'Antyodaya? Can hon. Shrimati Vijay Raje Scindia till what is meant by 'Antyodaya' Has she ever realised anything regarding 'Antyodaya'. Those belong to this Section of society reside inslums and along dirty drains. They do not get two square meals a day. What she spends on one time make up and cosmetics they can manage their one month meals with that amount...(Interruptions) I think Shri Vajpayee understands the meaning of Antyodaya' because he had the spirit of nationalism. He is guided by Sangh guru who leads secret life. Everything is secret there be it charity, life style or training. They never believed in Lord rama. Now they have become a devout devotee of Lord Rama. They are neither believers of 'Santan dharam' nor of 'Arya Samai'. I would like to submit that if BJP really wants to follow the principles of Mahatma Gandhi and wants to bring 'Antyodaya' they should first go to Gandhi Samadhi and apologise that is was they who had shot him dead...(Interruptions) If at least in this generation they accept their follies, and repent people would trust their Antyodaya progoramme. Today, they are murderers, that is why nobdoy will believe in the 'Antyodaya' which they are preaching. They cannot even bring 'Sarvodaya', They can only bring 'Harshodava' for themselves. Harshad is the greatest inspiration or of this party. He is the guides. He had guided them to bring a motion of No-Confidence against the Prime Minister, I would like to know particularly from the BJP Members that if there had been no issue of securities scam by Harshad Mehta had this noconfidence motion been moved at all? What other issue was so pressing before them?

SHRI SRIKANTA JENA: Gold-Star was there.

SHRIBUTASINGH: You are not a member of BJP. I am asking this question from the BJP members. You have been on Mandal issue ? He has done many things in the name of 853

SHRI NITISH KUMAR (Barh): What had you revealed?

SHRIBUTASINGH: I would like to submit that even the BJP stalwart. Shri Atal Bihari Vaipayee would agree that the way Prime Minister Narasimha Rao revived the economy and marched us ahead is an example which is second to none. Shri Vajpayee is like an Elephant who has a rider on his ahead with a whip. He may pass some remarks but in the heart of hearts he knows well that the hon. Prime Minister has brought the country out from the great crisis. he has brought stability in the country. All the countrymen are aware of the outcome of the non confidence motion being brought today. All eyes are set on the scene. People want victory of the system that had generated faith among the poor and the farmers and gave momentum to the pace of progress. It has given an opportunity to the women to come forward and share the political power through panchayats. The credit of giving the right of franchise to youth at the age of 18 also goes to the Prime Minister. He is rightly gearing the policies of Congress Party. The decision that the support price of the crops would be decided before the sowing season is a gift from him to the farmers of this country. The prices which have been decided last week are best in the history of agriculture. That is why people are trying to mislead the farmers in the name of Dunkel proposals. Mukhopadhayaya ji, you cannot misleadthe farmers. The farmers of this country understand that their interests are safe in the hands of Congress Party and Prime Minister Shir Narasimha Rao Ji. I would like to warn the powerthat want to establish the country and the society and stop the pace of economic progress. Iwould like to warn them that the people of this country would not allow their metanous designs to succeed. I know the final outcome of this no confidence motion.

"Na Khanjar Uthaga, na talwar uthagi, ye Baju mere Ajmaye huye hain".

13.25hrs.

[English]

MR. SPEAKER: Let us rise for lunch. We adjourn and meet again at 2.30 P.M.

The Lok Sabha then adjourned for lunch till thirty minutes past Fourteen of the Clock.

14.34hrs.

The Lok Sabha re-assembled after Lunch at thirty-four minutes Past Fourteen of the Clock

(MR DEPUTY SPEAKER in the Chair)

12.34hrs.

[English]

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTER -CONTD

MR.DEPUTY-SPEAKER: ShirJaswant Singhto speak.

SHRIJASWANT SINGH (Chittorgarh): I will be quite happy even if there were no Minister.

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTHOSH MOHAN DEV): As long as I am the Minister, I will de justice. (Interruptions)

SHRISOMNATHCHATTERJEE (Bolpur)

They are packing up their suit-cases.

SHRIJASWANT SINGH: Is that what is happening now? (Interruptions)

Mr. Deputy, Speaker, Sir, Irise to support

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the substance of the Motion that this House do express its lack of confidence in the Council of Ministers.

Sir, I do find it not unexpected but also not entirely unassuming when the hon, the Mover of the Motion and before that when the hon. Speaker read out the Motion and when all of us stood in support of the substance of the Motion, there was some forced merriment from the Treasury Benches. I do wish to remind the members of the Treasury Benches that this new found unison of voice with my friends and colleagues only immediate left ought really to have got demonstrated on the streets of Calcutta when 13 Congressmen were killed. Where was your unison of voice then? And where was your merriment then?

Sir, we support the substance of the Motion because we believe that this Government and this Council of Ministers has no right to remain in office even for a single additional day. This Government has the dubious distinction of having faced the maximum number of Motions of No-Confidence of any Government that I can think of. That you have despite that continued to occupy the Treasury Benches is not on account of any confidence of this House, it is on account of manipulation of the arithmetic of the House. It is not because you have their the confidence to the people of India or the confidence of the totality of this House but rather because you lack a confidence in seeking a fresh mandate; you lack a confidence in seeking a fresh vote of confidence from the people of India, That day is not far and no matter what arithmetic you try, the sheer momentum of a vent and the sheer compilation of misdeeds will compel the logic of the situation towards seeking a mandate a fresh trom that House whose confidence eventually brings all of us here.

Why do I support the substance of the Motion. Sir? My reasons are, that as a Government and as the Council of Ministers,

this Council has failed in its primary responsibility to safeguard the security of the nation and the security this Government and this Council of Ministers has failed internally in the management of polity, it has failed internationally in safeguarding the interests of the country and it has failed singularly in displaying and demonstrating the required depth and required commitment to morality in the discharge of its responsibility.

I support the substance of the motion and loppose wholly the continuance of this Council of Ministers because even now, two years after the coming into being of this Government, there in neither a complete nor a cohesive Council of Ministers. Vacancies are abound in the Council. Either there is no body that can fill those vacancies or there is, in your Treasury Benches, no ability to fill vital posts of national importance like Defence, Commerce, Industry and, Sir, I would not comment on the plight that the Ministry of External Affairs has been put into.

Sir, I support the substance of this motion because we have a Council protection of national security and the security of the citizen, till today ithe month of July, when July is drawing to aclose, remained unanswered-unanswered to this House and to the people of India-then certainly this Council of Ministers is to be charged by not just negligence, but callousness and the filure to preserve national interests.

What is happening now? Where does the enquiry stand? What action have you taken to extradite, to arrest, to obtain the wanted criminals-whether they be in UAE or in Pakistan or anywhere else in the world?

I must, with a sense of great shame, point out to the pathetic sight of this Government and this Council Of Ministers in their response to this slap on the face of India which 12th of March blast in Bornaby was. The response of this Government was to try for an intervention by the Government of USA - a response that is so humiliating in its implications. It is not the United

States of America that have suffered by Indian people, by the Indian nation and this Government had not sufficient sense to understand the implications of asking the Government of USA that if Pakistan is declared a terrorist State, somehow an answer would be found to the insult to India, to the slap that had been inflicted on the honour of India.

A more humiliating and a more pusillanimous demonstration, it is difficult to find incident history of the country. It is like, we, having been injured, go to a third party to say that for the redress of my injuries, you own please declare Pakistan, a terrorist State. That is such an unforgivable dereliction of the primay responsibility of this Government and this Council of Minister. That one single action by itself is sufficient to warrant the Motion on No-Confidence.

Thereafter, example for a moment and spend a moment on examining the horrifying ramification and the disturbing extent to which this wrath of a total absence of governance has spread to our country. I would like to know from the Government that instead of engineering selective Press releases about which point. I will come in a moment-about the capture of RDX on Jamnagar Coast, what exactly is the information that you have about the smuggling of explosives in the country, whether it is through Rajasthan, Kutch, Jumnagar Coast, the southorn coastal line of the country or the North East or anywhere? What is the extent of the wrath that you and your non-governance have inflicted on the country? We have a right to know; and we have a right to know it simply because you have to answer a charge of a total inability and incapacity to govern this country. We have aright to know because what is involved is simply the primary responsibility of this Government which is what I have started by asserting the security of the nation and the security of - e citizen.

With great sense, the other day-to give a specific example-the newspapers were selec-

tively given a leak that five terrorists linked with Dawood have been arrested. I charge this Government of a collusive arrest. Those five that were arrested in Delhi had been living in Delhi for the past one month. The factor of efficiency in investigation certainly does not transformitself that five of the most wanted of the Dawood accomplices are suddenly found in a colony of Delhi in an imported car on a road which is cul-de -sac. in a most convenient fashion, with a few shots fired in the air, they are caught. This collusive kind of dishonesty in what is the single most important even concerning must answer. Even such a national humiliation and despite having done what they did by appealing to the United States of America..... and I will dwell just a little longer. After all, the visiting official from the United States of America was no more than perhaps-I might be mistaken. we have to see the details of it-a Joint Secretary level functionary: and to brief that Joint Secretary level functionary, five of the senior most Secretaries of the Government of India are assigned specially to hold Press Conferences: and the visiting Joint Secretary or lower ranking official of the United States of America is treated a if he is a special emissary of the President of the United States of America. For how long are you going to inflict such humiliations upon the nation? Even after committing one humiliation after another on the nation, this Government and this political party educe its entire concern to scoring small debating points against each other within itself in a carnivorous fashion. whether it is the aspect of entrusting entire enquiry to the Central Bureau of Investigation or any other aspect, their primary and first preoccupation is to see how score a debating point

How to score a crippling blow against a potential or a real political rival within the party? It is unforgivable how this Government has conducted itself and is conducting itself. Even now, there is newfangled and newly-announced committee for establishing a nexus between underworld and the politician. Daily we get press announcements that this committee will give its report within three months. Why do you

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need a committee to establish a nexus between the politician and the underworld? You simply have to look at yourself. If you were to look at yourself, you would not be in a committee.

I cannot dwell through long on this. I must go to the second example of a gross and a criminal national failure. That is the manner in which affairs are continued or permitted to drift in the State of Jammu and Kashmir. As part of the overall mismanagement of the polity, I charge this Government that what you have done in the State of Jammu and Kashmir, is a signal failure and a great national disservice. Everyone-every visiting journalist, official or whosoever-from the UK or the USA has the temerity to all India what to do in Jammu and Kashmir. But our government, this Council of Ministers, our honourable Prime Minister neither have the time northe confidence to tell these House what this Government is doing in the State of Jammu and Kashmir. Has this Government, this Council of Ministers-I do not know what the experience of my other colleagues in the opposition is-cn as vital an issue of national importance as the continuing drift in the State of Jammu and Kashmir, officially and formally consulted anyone form the Opposition? Not once has it taken the leader of the opposition into confidence. Not once has the Prime Minister had the courtesy to spend time with the leader of the opposition and say: this is what the state is in jammu and Kashmir and this is what we intend doing.

I therefore, want and demand of this Government to explain to this House: what is your present policy in the State of Jammu and Kashmir? Where are we heading? What is the actuality of the new initiative that you are announcing in such garbled and confused terms? Witness for moment the assent and dissent in here anarchy that we are witnessing in not just the Valley of Srinagar but now in Doda district. It is now public knowledge that the surplus weapons and, not just the weapons, the surplus

terrorists from Paskistan-who have been rendered surplus because of what has happened in Afghanistan, be they Sudanese, Lybians, Arabs, Afghans or Pakistanis-are with impunity now camping above Dakshun and in the hills above Dakshun and in Doda district.

I am amazed at the sheer immobility of this Government into this invasion that has taken place in the country. In the face of this invasion, not a word, not now official statement has come from the Government to say, yes, there are these foreign nationals: there are these terrorists that have come; they have come form Pakistan; this is our assessment; this is what is happening; this is where they are lodged and this is what we are doing and what we intend doing.

I had the privilege and the honour and distinction of gaving wom uniform.

#### 15.00hrs.

So, I was humiliated beyond belief to come across the photograph of one of the soldiers of the Border Security Force in manacles being displayed on the hills of Doda and the photograph that is distributed to the Indian Press and the photograph that is published shows not Pakistanis but Afghans standing there but not a chirp has come from the Government. (Interruptions) This humiliation that you are inflicting on the armed forces of this country is the humiliation that will not be easily forgotten either by this generation or by the coming generation. Howlong am I to speak on the plight of the nation and the plight of the State of Jammu and Kashmir when we confront this confused Council of Ministers, a listless leader a totally splintered Home Ministry working at cross purposes with itself without any sense of direction and shoveling the youth of our armed forces on a daily basis.

#### 15.02 hrs.

(SHRI NITISHKUMAR in the Chair)
Whether this No-Confidence Motion has

come ornot come, not matter what happens to this portion of No-Confidence, I condemn this Government for what it has done in the State of Jammu and Kashmir and for what it is doing. I charge this Government for the greatest national disservice for what it is doing in the State of Jammu and Kashmir. I charge this Governmentforscarifying priceless youth of our country on he most impossible of tasks in the face of our near total lack of policy and direction. Just this single charge is enough to merit the immediate removal of this Government, Instead of this, what do we see and witness? We witness a total perversion of all norms. Governors are transfered from one State to another, from one position to another as if they are patwaris. I am surethat you are aware that patwaris, tehisildars andthunders are normally transferred from one inconvenient place to another when some elected legislator so persuades the Government that so and so is not really amenable and not suitable official to function in his constituency. We have now come to a situation that Governors are being transferred because they are no longer convent to the ruling party in one fashion or another. They are transferred from one State to another as if they are lowly officials and as if they are merely an extension of the political interest of ruling party. I am appalled at the manner in which Rai Bhawans have been converted into Congress Bhawans.(Interruptions) It is a matter of some mirth to me to caution my friends on the treasury benches that it is their burning desire to climb back into office in there States that they wrongly placed under President's rule and their apprehension of face the electorate there and their unquenchable thirst for the chair and the benefits of that chair is now persuading them, in the absence of a political thought or a leader or a party to attempt to climb back into that office through the organs of the State, through the bureaucracy. Do try that experiment because it was tries in 1977 and you know what happened in 1977 when the State attempted to win elections through civil servants. I would urge my friends on the treasury benches to continue to do this, to continue to change Governor, to continue to have whole-scale mass transfers of officials in all the States that were in our care and all the States which you wrongly, wholly and unjustifiably placed under President's rule.

Internationally Sir, this Government and the Council of Ministers have failed totally to safeguard our vital national interests. Ljust add Sir, that the Government has failed to safeguard the nation's prestige and the nation's good name. Under the guise of the so called pragmatism. you have pursued and demonstrated unforgivable ousillanimity in the conduct of the foreign policy of the country. Witness for a moment, the reaction that this Government has -leave alone voice-even demonstrated or suggested in the face of the US action in Somalia. in the face of bombing, repeated bombings of Baghad in the face of the kind of statements that President Clifton made when visiting South Korea and in the contact of NPT in North Korea: witness Sir, for a moment, the manner in which this Government has handled an issue of great scientific and national importance, preserving an agreement arrived at with the federation of the Republics of Russia on the matter of obtaining cryogenic engines from Russia. It is not a debate only on the aspect of the cryogenic engines. it would be very easy for me to elaborate at length the list of failures of this Government and the manner in which they have mishandled the cryogenic engine arrangement.

But let me leave a word of caution with the Government. We had done it earlier. And I wish to point out that should you be pressurised and should you be misled into sending a contingent of the Indian Army to Somalia, you will be committing a grave national wrong. We had, as BJP, cautioned you three months back against taking such a step. Despite that, to test the waters of Indian public opinion, you let the news be selectively released that the Government against taking this step. Committal of Indian troops in Somalia is committal of Indian troops offoreign soil not for peace-keeping but peace-enforcing, a very different concept! It will be a committal of Indian troops in Somalia not for

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subserving Indian self-interest or the interests of the United Nations; it will simply be for subserving the national interest of the United States of America. And such a step taken by India, will be a great disservice to the Indian Armed Force.

lamstill awaiting from the Government its reaction to the cancellation of the cryogenic deal. The Government when we asked them privately, "what is your response? What are you going to do now?" Does not yet, so many days afterwards, come forward and say, "This is what has happened: this is what we are going to do. when it comes to our relations with Russia." After all. Russia has gone back on a formal agreement and if Rússia has gone back on a formal agreement, need I remind the Government that when this agreement, at least. announcedly made, about the procurement of certain vitally needed spares and other military hardware for the Indian Armed Forces? There was also an agreement singed with Russia about the rupee-double exchange rate. If Russia, under US's pressure or outside of US's pressure can renege on a formal agreement like this, I would like this Government to formally inform this House what its reaction is, not just about the cryogenic engines, but about other agreements also and particularly about the rupee-double agreement. If Russia renege, I see no reason why this Government should inflict a 19,000 crore liability on India, simply under the guise of a rupee-double agreement, a disadvantageous agreement; In explaining which the Government then said, "We are signing this because as a price for this cryogenic engine military hardware is coming". Unless the totally of the package of these agreement is satisfactorily explained by this Government, I am afraid I cannot but charge this Government with betraving national interest. I can elaborate at very length on this aspect of the failure to safeguard India's national interest. Let us suffice. Sir, to say that when it cornes to the conduct of international affairs what characterises this

Government is above all salinity an dtimidity; , a timid council of Ministers timidly going around selling the goodname and honour of India. leave alone tomorrow, Sir, even today is not safe in their hands.

JULY 26, 1993

I have said that there are three aspects why I support the substance of the motion moved by my honourable colleague. That third aspect is the moral aspect. I have not ever known a Government so totally lacking in moral authority. The erosion of the moral authority of this Government is complete; it is irreversible an non-terminus. The absence of orally is there both in political and economic fields. Very briefly I have covered the political aspect. When it comes to cataloguing the totality of the absence of political morality, need I remind you. Sir, or need I remind the Treasury Beneches or indeed this House the great commitment that the ruling party or the Treasury Benches or the Council of Ministers showed to morality or integrity or accountability in public life than what it did in the matter of removal of a sitting justice of the Supreme Court. We were then told that the arrangements that the ruling party has found with this Justice of the Supreme Court is that once this motion is not carried in this House, he will leave the Bench. You committed a grave wrong to the nation. You committed a grave wrong to the Parliament. You inflicted a humiliation upon us. You arrived at a deal and that deal is unfulfilled and the Justice continues to be the Justice of the Supreme Court.

What do you have to say about the economic morality? Let is look at the third aspect. Here I am somewhat constrained, inhibited being a Member of the Committee appointed by this House to inquire specifically into one of those aspects. We had even then pointed out, firmly pointed out, that the sale of shares of public sector companies ought not to be taken recourse to meet budgetary deficits because it is like selling family gold because you cannot meet your day-to day expenses. Secondly, if you must go through the sales of public sector shares them you must go through it properly and

you must not as Government undertake this task and you must entrust it to a Disinvestment Commission. There must be a very proper selection made of how, which shares are sold and when. None of this was done.

The dis-investment of PSU shares was undertaken only meet the budgetary deficits. The rough calculations were done. Rough calculations at the share price prevailing on the first sale that took place pointed out that the loss to the Indian exchequer and to the Indian citizens was in excess of Rs. 8,000 crore. Attoday's level of the Stock Exchange and at today's level of the prices of shares prevailing, the Comptroller and Auditor General has been constrained to point out that even at today's rate, it is Rs.3800 crore. Sir, this is not a small thing that the Government has done. The Government has got rid of public assists for which they are the trustees of and in the process of getting rid of public assets, I have no doubt in mind, that some have been the illegal beneficiaries of that illegal and wholly unwarranted sale.

Sir, without referring for a moment to the deliberations of the Joint Parliamentary Committee which is going into the Banking and Securities Transactions Irregularities, it is my duty, Sir. to point out that above all, what this Committee is engaged with; this Committee is seized of is not simply, irregularities in banking or in securities transactions but this Committee is seized of the total rot that has spread through the entire apparatus of governance.

Do you know, Sir, that there are as many as seven Ministers, directly found as having been in default, including the Prime Minister's own charge? If seven Ministries are found in default, which Government any where in the world will continue to remain if Office even for a single day? Japan pays the price for it. In United Kingdom, Sir, a Minister resigned his office because he persuaded a wanted criminal, through his consultancy firm, to give a taxito the former wife of his for seven days. So, he had to leave the Ministry. These are facts., I do not

want to name that Minister. What do we have? We have here a Government, in which, apart form Prime Minister and seven Ministers, seven Ministries viz. the Finance Ministry, the agriculture Ministry, the Railways Ministry, the Power Ministry. the Civil Aviation Ministry and others were involved. Where do you want to start now? Do you want me to give the list?

SHRI BH. VIJAYKUMAR RAJU (Narsapur): This is going on since 1986. All the PSUs were doing it. The then Governments were also involved in this. Why don't you mention all those things?

SHRIJASWANT SINGH: Sir, it is a point of elaboration. I am very glad that my esteemed friend has pointed out that it has been going on since 1986. Indeed, not 1986. I charge this Government of perpetrating this wrong in the entire profligate decade of the 80s. It is not just 1986, it begun in the year 1980, since 1980, this Congress Party has been looting this country.

SHRI BH. VIJAYAKUMAR RAJU: Whatever I am telling are on record. (Interruptions)

SHRI JASWANT SINGH; You know, Sir, that I am under an obligation not to go into details. But, let me point out that what interruption exemplifies and indeed illustrates is what we are seized of even in the Banking and Securities Transactions Irregularities. It is a total lack of accountability any where in the world. Even in that country which has so far been the exemplifier of public wrong, that country is called Italy. In Italy, they are arresting people. In Italy, people have become unaccountable. Even in Italy, the Ministers are being put behind the bars. Even in Italy, the Governments are falling. Even in Italy, they come to realise how serious the matter of corruption in public life is. Even Italians have now recongined that they have to establish accountability.

#### [Translation]

MR. CHAIRMAN: Mr. Jaswant Singh, why

ou are comparing with Italy.

SHRI JASWANT SING: My friend hon. Mr. George and Nirmalji have said it,. I have not said it.

# [English]

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Italians pay the price only inItaly. Idid not say so. They said it. What I am saying is even Italy has woken up. We here however backward will not pay the price; we will not be accountable no matter what happens, no matter what this Government does, no matter which Ministers does what; no one, not one person in the Council of Ministers in accountable for anything, ever.

What is most distressing is the total loss of fibre in the country, this total loss of standing up and accepting responsibility for a wrong that has been perpetuated. I must admit to you that as an Indian I am humiliated to share with you an experience; and this experience is not part of any of the confidentialities of the Committee; not one witness in the Committee ever accepted the responsibility; everyone transferred downward everyone said, I am not responsible; he is. This what exemplifies both the political culture of this party and the moral fibre of the Council of Ministers and this Government. That is why I support the substance of this Motion.

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHANDEV): What is this substance? Where has gone this substance? Two Ministers have resigned. One is Shri P. Chidambaram. The second is Shri Madhavrao Scindia. I am very glad. (Interruptions)

SHRI SONTOSH MOHAN DEV: In the case of Mr. Solanki, when it was raised in the House, the Prime Minister reacted to it. Do not go on saying one-way.

SHRIJASWANT SINGH: The hon. Minister is very dear and a personal friend of mine. I owe him but the was a gratitude. One he gave

me a very fine box of Burma Churat. But I am very grateful to him for the intervention that he has just now made. He illustrated a great quality of his colleagues in the Council of Ministers by giving three examples, he cited the example of my good friend. Shri P. Chidambram, who is. unfortunately, not here. Mr. P. Chidambaram is guilty. Do you want me to voice who is also quilty. Mr. P Chidambaram is quilty and is asacrifical goat of the Council of Ministers; and they have got rid of his for an offence which I had stood up here and said is not an offense. He invested in shaes. People can have differences of opinion with me. He made in investment openly through a cheque in a company which not to have invested in a promoters' quota of a dubious company. That was a misjudgment. He resigned. Mr. Madharao Scindia did not resign because of this he resigned because of a place crash conveniently.

It is a matter of some interest to me.

### [Translation]

SHRI MADAN LAL KHURANA (South Delhi): He has raised this question deliberately.

#### [English]

SHRISONTOSHMOHANDEV: Hesaid, he is a good friend of mine. He is saying about our morality. I would like to yields when one of his.

#### [Translation]

SHRI MADAN LAL KHURANA: Youhave raised this question to put your collegues in the Cabinet in an awkward position. As a morality sake you should have resigned, which you have not.

#### [English]

SHRI SONTOSH MOHAN DEV: If their Governemnt had resigned, they would have changed their attitude. Now they will changed

their attitude. When the Mosque was destroyed, your leaders were there. Why have you not resigned? That is one of the substances. I am talking of the substance of the Motion.

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SHRIJASWANT SINGH: I think, my hon. friend is actually quite right. This whole debate is about resignation. It is well known that Governments either resign before they are humiliatingly thrown out or they are actually thrown out. My suggestion to my good friend is that they should learn that the time has been and before they are humiliatingly thrown out they ought really to resign on their won.

SHRI SONTOSH MOHAN DEV: You will get the answer day after.

SHRIJASWANT SINGH: I would request for your consideration. Sir.

I must refer and I referred in some sadness to this continuing saga of Bofors. This ghost of Bofors will not rest until guilty are actually punished. I recollect very well because it has been my good fortune to have carried these two letters as suffixed to my name M and P for some time now. I was a Member of parliament we when the scandal first became public knowledge through a broadcast of the Swidish Radio. I do not want to go into the totality of this, it is a matter of our experience, it is a matter of current Indian history. It is also a matter of our evolution as an accountable functioning democracy.

When Bofors was first revealed, these very treasury benches, some of my good friends were even then Members of parliament, charged us with destabilising. We were charged with acting as tools of foreign agents. None of, what we said, was believed. What is most distressing to me as an Indian the humiliating aspect of the judgment of the Foderal Court of Switzerland is that in the purchase of 155 mm. Howitzer Gun from Bofors, it has to be a foreign court to establish that the purchase was accompanied by fraud, by corruption and by bribery, it is one of the most shaming indictment for me as an

individual that a foreign court found corruption in a transition entered into by one of my Government

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On the 21st of July the Federal Court of Switzerland gave its pronouncement from the Bench. Today is the 26th of July.

Five days are: "ronouncementweare vet to have an autl. zed reaction form the Government of India as to what they had to say about what the highest Court in Switzerland has ruled about the transaction entered into by Indian seized of the matter of corruption. This judgement of the Federal court of Switzerland is not only a shaming judgement upon suncessive Governments of the Congress hue, it is an omdictment of successive Congress Prime Ministers of successive Defence Ministers of the Congress Party and of successive such other Ministers as had then stood up and deliberately and knowingly misled both House of parliament and the totality of the people of India. You did it for years, continuously, form 1986 onwards, time after time whenever we raised this discussion here: whenever we mentioned this fact outside.

SHRI MANORANJAN BHAKTA (Andaman & Nicobarlslands): Doesit include V.P. Singh also?

SHRI JASWANT SINGH: It does not include. If it satisfies you to say it som say it like Ram Nam, Japo it. But it will not include...

I have many differences of opinion with the former Prime Minster-political and otherwise. I had many differences of opinion with the Janata Dal as such but they are honest and open political differences of c<sub>h</sub>. nion. (*Interruptions*) But, most definitely not.

SHRI MANORANJAN BHAKTA: They should be happy now.

SHRI JASWANT SINGH. It is not the question of happy or unhappy. I am astounded

[Sh. Jaswant Singh]

that my good friend from Andman is still able to sneer at the totality of the moral collapse the the judgement exemplifies. Whatever else you may charge the former Prime Minister, the hon. Member from Fatehpur. Shri Viskadaisical in his approach to investigating the great scandal that Bofors is.

Motion of No Confidence

This is an indictment of successive Ministers of the Congress Party, as had then and as even now stand up in support of a proven case of corruption. The Federal Court of Switzerland was not interested in tax evasion. I recollect very well, my friends Shri Chidambram-whom I supported and praised in another context, the very same Chidambaram-had then stood up in the House and like the able lawyer that he is, he pleaded the case of Bofors and he had engincereda Letter Rogatory to Switzerland calling it not fraud, or corruption or bribery but he called it tax avoidance, deliberately. They all paid a price, believe me, you will continue to pay a price unless the ghost of Bofors is finally set to rest. And is setting to rest the ghost of Botors, inadition to, here is no action for five days after the judgement. You know. Sir, what a terribly shaming thing for me is that it is a foreign court that has found it about us and all that they can do is to still continue to blindly, insensitively sneer atit. The foreign court has not found tax evasion. The Federal Court of Switzerland will not be bothered about tax evasion or tax avoidance. They had established corruption; they had established fraud and they had established bribery, otherwise they would not have ruled as they have that the document be sent to India.

I make a demand that the Government is obliged nor, in addition to sharing full information in this regard with us, and I present what my senior colleague Shri Atal Bihari Vajpayee had done the other day in the press conference, a nine-point charter for Government.

Firstly the Government must formally react. Secondly, the Central Bureau of investigation, instead of press ellipses to say that they have asked the Federal Court of Switzerland to not prematurely release this information to the press-why does the Central Bureau of Investigation selectively and prematurely release information to the press-I do not want to ask this question of the Minister responsible, why does it do when it is convenient to the Central Bureau of investigation to do so and why does it suggest in the case of Bofors to the Federal Court-'do not now do so'-the Central Bureau of Investigation must formally make an appeal that they are the investigative agency, they are not a trial court and the documents must be made available to them, the documents when they are made available, instead of going by what the Central Bureau of Investigation is suggesting, they mystic be made public and there must not be selectivity or tampering with the documents in making them public. So, the Government of India must share what information it has with us about Jubilee Finance—there are seven defendants, all the seven are known. Why did they defend the release of the documents, surely they have something to answer and where they have to answer and to whom they have to answer is India, who are these seven-Jubilee Finance is one. The Government of India must share what information it has about jubilee finance. Svenska Inc. is another. Svenska has defended in tow capacities-as Svenska and as Shri Win Chadha. It is a very mysterious defence. Win Chadha is certainly the recipient of moneys. But why is he having to defend individually and as a corporate entity of Svenska?

Surely, Sir. if Italy is doing it and as my friends George Fernandes said that if italians are doing it to Italians, now let us at least start doing it here also and I demand of the Government of India to formally charge a certain Quattrochi. I do not know what he does, but he seems to be winning all the lucrative contracts from you and if he continue to win all these lucrative contracts form you and when he is named as one of the defendants, then you are also a guilty party unless you charge him and you interrogate him and you ask him to fully

reveal his total involvement that this huge scandal that has seen many changes of Government and will still see many changes of government in this country. Sir, I demand of this Government to immediately question all the there Hinduja brothers and they must immediately share with us what is this account called Tulip, what is this account called Mont Blanc and what is this account called Lotus, who are the beneficiaries of Lotus, and Tulip.

SHRI SONTOSH MOHAN DEV: The lotus is with you at the moment.

SHRIJASANT SINGH: I wish the Lotus is with us, but the lotus that is mired in mud is with you. It is better, Sir, that they do it. For their own sake I suggest that they do it.,

I demand of this Government, Sir, that if they can move so expeditiously and that this holistic display of activity in extraditing Niranjan Shah was perfectly merited, why have they taken so long to extradite Win Chadha, the principal accused in the matter of Bofors? Instead of extraditing him, on the contrary they have actually withdrawn cases against him. Unless the Government moves formally to extradite Win Chadha and to question about this. this Government too is responsible for the continuance of these scandal, i.e., Bofors, Sir, we demand of this Governemnt to formally yet again move Bofors, to share whatever additional details they have even now, and we demand. Sir, that a criminal inquiry be formally instituted in this entire matter of Bofors because unless this Bofors matter and this Bofors ghost is finally set at rest, it will not simply suffice as you have done in the matter of St. Kitts. You know the St. Kitts matter, Sir, but very few people know that the St. Kitts CBI inquiry has been closed. I do not want to go into St. Kitts now because how many of these snakes am I to pull out from the coffins of this Government?

I will conclude, Sir. You have been most kind. (*Interruptions*). Sir, I will conclude in just two or three sentences.

Sir, I started by suggesting that I support the substance of this Motion and I reiterate that intent. I support the substance because this thoroughly dilapidated council of Ministers has now outlived its mandate. I support the substance of this Motion. Sir, because this Government with its limited vision, the smallness of the filed of its awareness, its blinders to the larger moral and spiritual issues of the day is leading the country into a fields where it has already harmed the security of the nation and the security of the citizen. On this single charge alone this Government cannot continue to remain in office even for a single day. Sir, I support the Motion.

#### ∏ranslation]

SHRI GEORGE **FERNANDES** (Muzaffarpur): Mr. Chairman, Sir, it would have been better if this no-confidence motion would have been brought in one line, without adding anything. Though as opposition parties we have differences in views, policies and programmes and we do notified these differences and there is no need to hid them, but we all are unanimous that the Congress Government which is in power for the last two years has no right to govern and it should be removed from the Office, if the no-confidence motion had been a one line motion then members from the treasury benches would not have got an opportunity to comment on differences in opposition parts and enough onus. I would like to remind the Members of congress party, who had laughed enough in the morning for we stood with Bhartiya Janata Party at the time when motion was moved. I asked the why they did not feel ashamed for standing with Bhartiya Janata Party during the no-confidence motion against the Vishwanath Pratap Singh Government on November 7, 1990. I would like to point out that at least such incidents should forgotten in politics.

In the very frist speech that the hon. Prime Minister delivered he said that the ruling party is in minority and so I have to run this Government by consensus, collective efforts through

#### (Sh. George Fernandes)

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dialogue and common public opinion. But I would like to complain that practically it has not done anything of this sort. There is no change in the working and attitude of Congress Government and its party people in and outside this House. The attitude of congress members in the tenth Lok Sabha reveal that it already knew that it will not remain in power for a longer period, so its workers and leaders have utilised their capacity at their best invery sphere to earn money. Harshad Mehta is the product of this situation. We cannot deny that he has not emerged out of the blue but he is the outcome of their wrong policies, and impractical solutions. The Congress has been under pressure because of being in the minority.

I am sorry that Buta Singhji is not present at the moment. In the morning he gave us a vivid account of the matters pertaining to economics. I know that speeches are written by others and sometimes the orator does not know what do these contain, but at least writer can express his views and he should not be exposed. He said that the Congress Government has performed a magic in economic sphere and India occupies sixth position so far as economic prosperity is concerned. He added that instead of praising it, the opposition is trying to topple the Government. He is not bothered about the impact of such Government on the economy.

Iknow the power of IMF and the seven big nations of Western Europe and U.S.A. which yields influence on it. U.S.A. imposed imperialism in Western hemisphere and imposed economic imperialism throughout the World after the second World War, but it had not usurped land of any other country. But big countries of Western Europe had made empires and colonise by imperialism. So I would like to remind the Finance Minister that if Mahatma Gandhi, Subhash Chandra Bose and other freedom fighters bad not struggle for freedom of the country and due to unavoidable circumstances in Europe Britishers had not

beenthrough out of India, these foreigners would not have stopped exploiting India. Had Hitler not made life uncomfortable for Europe, things would have been difference today. I know that Finance Minister will not reply to my question But everybody knows that several such countries are trying to exploit India even today and there are people are living in illusion that India occupies the sixth position in the World sofar as economic prosperity in concerned. UNDP an organisation of United Nations has made a comment on it, on the 22nd May from its Delhi office. It says that:

# [English]

"India's exhilaration last week that it has been declared the sixth largest economy by the International Monetary Fund will be dampened this weekbyanother UNAgency, the United National Development Programme which ranked it only 134 in the list of 173 countries."

# [Translation]

India has been rated at 134th position in the flist of rich countries. The average per capita income in India is between 260 to 280 dollars. Devaluation of rupee discontinuous and the value of dollar will go up from Rs. 31.80 to Rs. 35 in near future. The Governments is happy that IMF has rated us number sixth. But the fact is that IMF is playing a mischief. I would like to warn the Government that it will exploit our country in the matters of interest and loan. He should bereave with a solution. We would support such a move.

I rise here to support this no-confidence motion so at the outset I would like to say that the Government has to go. There are several reasons like communal violence, corruption. Bofors and economic policy of the Government which have ruined the economy of the country. Had the V.P. Singh Government not been in power for 11. onths you would have had to go

much earlier. Earlier also, I have said that this Governmentshould not be formed but as per our political set-up it was unavoidable. We would have neverallowed this Government to come to power but we are helpless as the game of numberhadits say in the House. It was obvious that the Congress would come to power, being the single largest party. From the very first day offormation, this Government has started ruining the economy of the country. It has compromised the sovereignty of the nation. Shri Buta Singh, has asked the specific areas where the sovereignty has been compromised. I would like to point out that just 25 kms away from Delhi is located Maruti Company in Gurgaon. The name is misleading as the company manufacture in Japan for which India has to pay 38 crore dollars annually in for eign exchange. The C.K.D. is unloaded at the Calcutta portand this company merely assembles and sells it in the name of Maruti. Since establishment of this company in 1982 the security was under Central Industrial Security Force. It is a para military Force under the Government of India like R.P.F. in Railways. CISF is safeguarding all the Public Sector organisations and is sometimes deployed to Punjab, Assam and other parts of the country for restoring peace. This year on 1st Aprill, CISF has been removed and a Dutch multinational Company, Group Four Securite Ltd has been deployed. Is this your progress, that you cannot deploy Indian people as watchman. The Chairman of Maruti, former IAS officer R.C. Bhargava who was appointed by the Government of India in a meeting with journalists, unashamedly said that CISF was committing the fts and therefore the multinational company was deployed. CISF is a paramilitary force and it is unfortunate that a corrupt retired IAS officer who was appointed by you levels charges against this Force. Indian Government has 50 percent share in it, and a multinational company is deployed for security of the premises of the company. Where is Buta Singh ji now. Let him justify the progress made by the country in this context.

Similarly, Pepsi Cola was introduced

which has 30 percent share of Pepsi 30 percent of Punjab Government and 30 percent of TATA. Hon. Comangoji had fought for its as it violated the rules by selling non-listed goods like rice fish etc., but all in vain, later the Government snatched away the Portfolio from him as he stuck to his stand and even dragged the company to the Supreme Court. Now this company has only 8 per cent capital of Punjab Government, rest is in the hands of Pepsi, as Tata sold its share and so did Punjab Government. It reveals that now Coca Cola is once again being broughthere on the basis of cent per cent foreign capital.

#### 15.59 hrs.

#### [SHRI SHARAD DIGHE in the Chair]

You are not ashamed of that. Coca Cola. company, will use water and sugar of our country. Mere colour from America and the compaign will fetch them Rs. 20 billion from India. This will destroy our industries. Is it the progress that this Government claims to have made.

#### 16.00 hrs.

As percent agreement with Pepsi 2/3 profit was to remain in India but now it is manipulating to take the total profit out of the country, and hon. Minister is telling us about economic progress. You have brought the kalox which has established its factory near Pune by hundred percent foreign capital. it seems that country cannot do without kalox Cereal. It is served everywhere. even in the Circuit Houses. And how Mc Dowell will come as it has successfully madea trade agreement with the largest poultry farm company in the country. Apart from, it there is a departmental store in South Extension Market in Delhi. As per proposal it should contain one third share of each country Germany, USA, India but actually it is 50 per cent German and 50 percent America, it is a departmental store but it sells vegetables potato, bananas, meat. fish etc.

JULY 26, 1993

SHRI SOMNATH CHATTERJEE : Alos suitcase?

SHRIGEORGEFERNANDES: Suitcase. There is a departmental store named -NANZ. NANZ departmental store has announced that 30 more stores would be opened in Delhi and all over the country. Europeans are employed in these stores. I dinot believe it, so I went to see that departmental store. When some of my friends said that you only raise hue and cry over matters, why don't you pay a visit to thesaid departmental store and see for yourself what is happening. Sir, now you have done. The mill workers who are thrown out of jobs in Bombay earn their livelihood by becoming hawkers. If they are killed in accidents or die in the old age or are retrenched during strikes, their women are forced to eke out living by selling bananas and vegetables on the footpath. They have to struggle every day to make their both ends meet. But now they would be deprived of this as the Government has handed over the business of selling vegetables to foreigners. This Government is not even a sharmed when it talks of economic progress of the country under there circumstances.

Leave all these things also, I don't know as to how many leaders of the Congress sitting here have participated in the freedom struggle. I am not asking this to embarrass the young leaders. I am asking this because the leaders who participated in the struggle for freedom do rememberthat Mahatma Gandhihad made salt as the symbol for this struggle. mahatma Gandhi marched to Dandi from Sabarmati on foot during Satyagrah Movement in March 1930. Your leader......(Interruptions) Yourlate leader had also marched to Dandi, if you talk of Culture, I will not speak. I don't know how the leaders of Congress who had participated in the Satyagrah Movement or participated in the freedom struggle are tolerating this move. Kandla port is located hardly 200 kms north of Dandi in Gujarat and there is an island named Satbera stretching 12 kmsinlengthand8kms.inbreath. Thetotalarea is 60 thousand crores. Our of this, the Government has decided to give 15 thousands acres of land of the Cargill Incorporated, the biggest multi-national company of the world whose turn over was 60 billion U.S. dollar equivalent to rs. 2 lakh crore till March 1992.

There was a question in today's list. It did not come up for oral reply. The question is....

[English]

"whether, the Government have signed an agreement with any multinational company for production of slat at kandla Port:

Answer: No. Sir.

If so, the details thereof;

Answer: Does not arise.

whether the Kandla Port Trust had made any recommendations in this regard;

Answer: The Port Trust did not find the proposal acceptable."

What proposal? What is the proposal that Kandla Port did not find it acceptable? The Answer given are: "No. Sir," "Does not arise" and "The Kandla Port Trust did not find the propoal acceptable." But which one?

"if not, the reasons for handing over thousands of acress of land of the Port to multinational company.

Answer: No land has been handed overto any multinational company".

How could you hand over when there are to writs?

[Translation]

Two courts have given stay orders. One of

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the court's issued stay order on 19th February. Aspecial meeting go of Kandla Port Trust was convened on the orders of the Central Government on 20th February. A Joint Secretary and Director of the Ports went there to participate in the meeting with a special mandate that they have to accept the proposal which they had rejected earlier. They went to the Ministry of Surface Transport to say so, but Kandla Small Scale Salt Manufacturer Association moved the court of Distirict Judge on 19th February. The corrupt issued stay order, because the ssue was not to be resolved there so I filed a writ petition in the Gujarat High Court, Ahmedabad on 28th February and the court issued stay order on 29th February. The stay order is valid upto ith September and the next hearing of the case Will be held on 30th August. The date of hearing has been extended the hearing of the case was on 12th of this month. We were present in the court but no reply has been given so far on behalf of the Government of India, Kandla Port Trust, the Government of Gujarat and Cargill company. Representátives of Cargill company were atleast present in the court but no representative claywer of the Government was present in the court. How long can the Government mislead the House?

Afew days back a meeting of the Consultative Committee of the Ministry was told and one of the members asked the Government whether it has given land to Cargill Company in Kandla. A Secretary of the Ministry, I would not mention his name, replied.

# [English]

"No land had been given" but he did not say that the land cannot be given because there is a stay.

# Translation]

Then I came to know a Member of the committee, that when the M.nister was asked as to what all this bungling was about he said it is a political stunt.

Mr. Chairman, Sir, we are not aware of the progress made in regard to this proposal, of the Cargill company. The House and the country do not know anything issue it. The Government should have resigned on the Cargill issue. The original application of the company is dated 1 st July: I will not read out other things but would like to tell how for treachery is being played with the country. The company discloses in the application in detail

# [English]

The application is dated 8th July. Paragraph No. 10.7 of their application says like this.

"Satellite imagery. Photographs of the project jetty area have been obtained from the Indian Space Research Organisation and the National Remote Sensing Agency by our geological consultants and will be shown to the Gujarat Maritime Board by Captain Bhal."

How did they get them? Is someone in the Government going to answer? How did an America multinational company which is using all the resources at its command, whose turnoverlast year was one-third of the GNP of India, secure the satellite picture of the most sensitive part of the sea shore?

# [Translation]

They are not concerned with the history of Kandla Port. There is no need to go into the history. They want to create a new history. (*Interruptions*)

When was Kandla Port setup? It was after the partition when karachi became part of Pakistan that a need was felt to provide a port, for Kashmir, Himachal Pradesh, Punjab Haryana, Rajasthan. Western Uttar Pradesh, Western Madhya Pradesh and North Gujarat and therefore Kandla port was constructed. Karachi was naval based port and the Government wanted a

[Sh. George Fernandes]

forward based port, so this Kandla port was constructed.

• The Kandla Port Trust considered the application of Cargill in its meeting. The Government argued through the Defence Ministry spokesman in the meeting held on 9th December, 1992 that this land can't be given to Cargill as the security of the country is involved. Other people had also made demand for this land earlier. Farmers of Kutch districts who produce salt at small scale had also demanded this land for production of salt in 1974 but they were refused on the grounds of the security of the country.

Mr. Chairman, Sir, activities of our party are observing Satyagrah there. Shri Rabi Ray, Sarmti Saroj Dubey and Shri V.P. Singh returned recently from there after observing Satyagrah. About 3250 persons have observed Satyagrah there, and it is being observed there everyday since 19th May. When photographers of BBC and Zee T.V. want to take photographes there, their cameras were snatched and they were told that they could not take photographs of the land adjacent to the port whereas there is no danger to the security of the country in giving that very land to an America Company, Cargill. (Interruptions).

Mr. Chairman, Sir, this issue is not related to non confidence alone. It is far beyond that. If they self out the country, how can we allow them to sit here even for a moment?

Mr. Chairman, Sir, I would not go into the detail about the Cargill Company but this apex House had been mislead in the moming and the consultative committee has been mislead 10-15 days back.

# [English]

In the corrupt of Civil Judge at Gandhidham Civil Suit No. 23. Response of Defendant No. 1,

Board of Trustees of the Port of Kandla.

# [Translation]

Government of India says that the question of giving this land to Cargill does not arise.

Kandla Port Trust decided on 9th December that the land should not be given. Contrary to this the Government asked the port trust to change the decision.

The Ministry of Surface Transport issued order on 11th February which states...

# [English]

"As a matter of Government policy of liberalisation and encouragement of foreign investors, the Foreign Investment Board of the Government of India have given approval to the above project." And what is the above Project? Cargill proposal is for allotment of land forsalt project at Kandla Port. We have given permission.

# [Translation]

It is a breach of privilege by the Minister and the Secretary, then he was rebuked, after that it has been said:

# [English]

"In view of the above, KPT Board is advised to reconsider its earlier decision for which a special Board meeting may been convened. Government nominee in the KPT Board and the Joint Secretary, Ports are being advised to attend the Board meeting in which the issue will be reconsidered. The would provide clarifications to any issue requiring reclassification from the Government then and there in the meeting."

#### [Translation]

The issue does not end here. After that they

move the court. A meeting is convened on the 19th and the court issues stay order. When court serves them a notice, their reply is:

'English]

Paragraph No.8 of the counter-affidavit says:

"It is submitted that in view of the new policies of the Government in respect of iberalisation and encouragement to foreign investors, the Government of India has constituted a Board, known as Foreign Investment Promotion Board. It is submitted that the Board has given their approval for the Project, looking to the aspects of the revenues of the Port."

[Translation]

Here is an interesting thing. Paragraph-14 is about defence.

[English].

With reference to paragraph 6 of the application-, paragraph 6 of the application was the implications to defence-it is submitted that as stated in the foregoing paragraphs. all aspects regarding defence...... Now, I will particularly seek the hearing of Shri Jaswant Singh. "All aspects regarding defence also will be got approved." (Interruptions)" .. will be got approved." (Interruptions)".. Will be got approved from the concerned Departments". (Interruptions)

SHRI JASWANT SINGH: Sir, I am on a point of order. Sir, the hon. Member has been quoting from various documents. They are official documents; some of them are court documents; they are documents of importance. I submit. Sir, that he authenticates them and lays them on the table of the House.

MR. CHAIRMAN (SHRI SHARAD DIGHE): That is correct. Unless you authenticate those documents, it will not be proper.

SHRIGEORGE FERNANDES: They will be presented. I will authenticate and I will submit them.

[Translation]

25 thousand persons have been rendered jobless after the entry of Cargill in the country. It is their affidavit. Defendent No. 2 writes in paragraph.3-

(English)

"The entire salt production of ten lakh tonnes per year to be harvested mainly by manual methods so as to create employment for two thousand people"

it is their proposal further they write.

[Translation]

[English]

By comparison, Cargill harvests 22 lakh tonnes of salt with only 50 people through mechanical harvesting at its salt works at Western Australia.

[Translation]

This is a declaration submitted by the Cargill in the court that it harvests 10 lakh tonnes of salt only with 50 people. In the declaration submitted to the court the company has written that it will harvest 10 lakh tonnes of salt with 2000 people but this number has been shown there as 1500. Once harvesting of salt starts the number of workers will start decreasing as is the tendency prevailing in other public or private sector manufacturing sectors and the number of workers will be 50 even before the actual harvesting of salt starts.

[Sh. George Fernandes]

The U.S. companies are not entering India to create employment opportunities rather they are entering here to exploit us. 25 thousand workers will be rendered jobless only in Kutch where 20 lakh tonnes of salt was harvested last year.

Mahatma Gandhi has started the slat Movement from Gujarat and very interestingly a foreign company is going to start harvesting of salt in the same state. It has not found any other place suitable for it. Again, I would like to demand that if there is no other reason to pull down this Government: this decision of the Government in respect of Cargill is sufficient for removing this Government because in this regard, the Government has constantly been concealing the facts and misleading the House as well as the Consultative committee.

# [English]

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRIJAGDISHTYTLER): I am on a point of order. If the accusation is against the Central Government, I am prepared to leave my seat. And I want him to say that if he can prove his charges, he should also leave his seat.

MR. CHAIRMAN : There is no point of order.

#### (Interruptions)

SHRI JAGDISH TYTLER: It should recorded and also what I said about the hon. Member, Mr. George Fernandes...(Interruptions) I stand by it....(Interruptions)

#### [Translation]

SHRI GEORGE FERNANDES: We are here to remove this Government and he asks metoresign from my seat. We are confident that

this Government will be no more by the evening of the day after tomorrow.

SHRIMRUTYANJAYANAYAK (Phulbani ): Please, reply his point.

SHRIGEORGE FERNANDES: Tellme, what reply do you want? He talks very high. He himself does not know what he has said.

Mr. Chairman, Sir, whatever. I am ready to resign from my seat if the Committee even changes comma and full stop from it.

[English]

SHRI JAGDISH TYTLER: Accepting...(Interruptions)

[Translation]

SHRIMADANLALKHUANA (South Delhi): Mr. Chairman. Sir. this is a very serious matter. Kindly . refer it to the Privilege Committee. This is my proposal.

[English]

MR. CHAIRMAN: Follow the proper procedure. This is not the way.

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): There is an east solution to the whole problem. If the no-confidence wins, both of them will resign. Both of the them will go...(Interruptions)

MR. CHAIRMAN: It is between them. This House has nothing to do with the challenges.

# [Translations]

SHRI GEORGE FERNANDES: I would like to mention two or three points on one more aspect of the Economic Policy. Today, during the Question Hour, my friends Shri Kalka Das asked a question about DESU, its privatisation and the effect of privatisation on the policy of

reservation. The Governmenthas not given any reply to it. The hon. Prime Minister was present in the House but he has also not given any reply in this regard. The concerned Minister was not in the position to give any reply. Atalji made an effoort to suggest for a solution in this regard but the Government did not accepted his suggestion. He has given such a reply that his point....(Interruptions)

Mr. Chairman, Sir. this is not a new demand. I have been saying right from the commencement of the economic policy of privatisation and liberalisation that there is a big conspiracy to repress the struggle for social justice in India behind this policy and its effects are visible right now. We can see two impacts of the policy of liberalisation. The first is that the employment opportunities are reducing in public sector. Employment opportunities have been reduced in public sector undertakings and Railway Ministry too during the last two years. I cannot give the latest data just now but its number is not less than one and a half lakh perhaps it may be 2 lakh. For these jobs the provision of reservation is made under the law and as per Mandal Commission 27 per cent reservation is also essential for backward classes and when the Government is reducing 2 lakh jobs out of which 1 lakh jobs are reserved, how is possible to fulfill the constitutional obligations, particularly when the Government is adopting the policy of privatisation. It has two aspects. It is not only a matter of privatisation. Reducing the number of employment opportunities in Public Sector Undertakings and going for privatisation of public industries will have a direct effect on the aspect of social justice. Apart from this, the significant aspect of our self respect is also involved in it; so it is not relevant to go into the long discussion about these things now.

lam greatly perturbed that on the one hand we are demanding from the Government in the House as well as out side to implement the recommendations of Mandal Commission and provide job opportunities in presence of its

recommendations. On the other hand employment opportunities are being reduced in those sectors where possibilities of reservation are there. The Government is taking us aback literally to the situation prevailing prior to 1947 because the Constitution came inforce in 1950. The Constitution provides for reservation, there were no provisions of reservation prior to it. Ignoring the Constitution, the Government is doing away with the provisions of reservation through privatisation and reducing employment opportunities in public Sector. I think that the present approach of the Reserve Bank and the Ministry of Finance for giving clearance to foreign Banks to operate in the country and to open new banks here, will destroy indigenous industrial structure, whatever you may say about banks but public sector banks will definitely lost their existence. The Problems so other sectors may be somewhat different and the economic development may have its won importance, but the policy of liberalisation is running the most exploited man of society by drifting away from the policy of reservation. I have to say this thing emphatically. Under this very policy of liberalisation the Government started is-investment of shares of PSU's. Just now the mover of this Motion and Shri Jaswant Singh referred to the report of Comptroller and Auditor General, According to that report an amount of Rs. 3441.70 crore ash been misappropriated in this case and how it happened. The Government has to constitute joint parliamentary committee in this regard because it has been mentioned in the overview of the said report. The comptroller and Auditor General of the country Shri P.G. Somaiya has signed the report on April 21, 1993. He says:

[English]

"Offers received in the first phase of disinvestment were far below the reserve value of bundles based on Reserve Prices fixed for shares of each PSE. Reserve prices originally fixed on the basis of accepted criteria were reduced drastically without which the

#### .h. George Fernandes]

low offers received could not have been accepted. Such reduction ranged between 29.95 per cent to 86.67 per cent."

#### [Translation]

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After all every thing has its own limit. A joint Parliamentary Committee will have to be constituted in this regard. Among other priorities the Government has to do this thing on priority basis. As Shri V.P. Singh raised Bofors issue and got investigated this case to this extent, similarly when the new Government would be formed, it will have to start investigation of this scandal too.

We have been saying for a long time that this Government mortgaged the country but it always refused the charge. Now I have a later with me which had been written by the former Prime Minister Shri Chandra Shekhar to the hon. Finance Minister on 20th April this year. We had tried to raise this matter in the House but we failed to do so. Today, I would like to mention about that letter because the reply has not been sent so far to Shri Chandra Shekhar or to any other Member. We had raised this matter in this very House on the last day of the Session or perhaps one day before during the Zero Hour but the hon. Finance Minister left the House without replying to it. Several matters raised during the Zero Hour virtually become zero because reply to some of them is not given by the Government and so was the case with it.

This is not a simple allegation. I don't the name of the British Finance Minister who had to resign on account of the leakage of a little information regarding hike in the prices, of cigarette in his budgetary proposals. Perhaps he was Rob Butler who was Finance Minister in Atee Government. While taking tea, he had said to his friends that smoke as much cigarette as you can today because its price might increase tomorrow. As the journalist heard this,

he published this news in the evening edition of his paper that the prices of cigarette could be increased the next day. The Budget was to be presented next day and Bob Butler had to resign...(Interruptions)

# [English]

SHRI MANI SHANKAR AIYAR (Mayiladuturai): Ithirik you mean High Dalton.

#### [Translation]

SHRIGEORGE FERNANDES: I need not to have all this information with me when people like you are here to help us...(Interruptions) I have not stuied foreign history. You would have certainly studied it.

SHRIMANI SHANKAR AIYAR: Why was it necessary for you to produce the evidence in that regard?

SHRIGEORGE FERNANDES: Perhaps you have not heard my point. Lasked what was the name of the British Prime Minister and you said that his name was Rob Butler. But I asked his name first...(Interruptions) Mr. Chairman, Sir, I have a proof that the President of Asian DevelopmentBank.Mr. KimiMajaTarameejoo visited India in October November...(Interruptions) Whenever I am wrong you please correct me. I may commit mistake and you have right to correct it. I will admitthat. He handed over a document to the Board of Governors on 20th Novemebr. Mr. Chairman Sir, the Ministry of Finance and the hon. Finance Minister inform the President of A.DD.B. through the said document as to what reforms the Government proposed to bring in the next budget of 1993-94, which had been presented in the House in February, 1993 and is being implemented now. He prepared a report in this regard and gave a copy of it to the hon. Finance Minister. The representative of the country in the Board of Governors of ADB has not given this copy; the Government has gone to the extent of mortgaging the country. Now,

auditors form foreign countries will audit the accounts of the Government. Approved auditors from the Asian Development Bank and the International Monetary Fund will come to audit the accounts of Government. Which sector in economic fields is left there, in whose praise you want to put your clarification here? You are only concerned with your won Government as to how it runs; it is immaterial for you whether economic development of the country takes place or not.

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Mr. Speaker, Sir, now I would like to raise one more issue which will r eveal two facts beforsus. The issue is about corruption. Harshad Mehta has levelled charges on the hon. Prime Minister. Just now, Sardar Buta Singh came here. Today, in the morning he has said as to how shameful is it that a professional broker has levelled charges on the hon. Prime Minister. He is quite right. What can be more shameful that aprofessional broker has levelled charges. But the charge or allegation can't be ignored because a professional did it. I have repeatedly said in the House as well as outside that Harshad Mehta is big lier. So, the C.B.I. put Harshad Mehta and his brother only detector or pollography in Bombay and a foreign company made these tests and its report came on 5th July. lasoknow that the court does not still accept the report or documents of lie detector test as an evidence, though in each case CBI insists to the court to accept the lie detector test as an evidence. thopethat one day the courts of the world will accept lie detector test as an evidence. As idea recording was not accepted as an evidence in the courts but now the courts have started accepting it as an evidence. This letter is dated July 5 and I will also present it in the House.

English

Market Shooters limited.

[ Franslation]

telanttimow as to what is its correct pronunciation. [English]

Hazie well Road, Putney, London SWI 56 whatever it is

[Translation]

13 question were asked on behalf of the mnaging Director of that Company. ...(Interruptions).....\*

[English]

DR.KRUPASINDHUBHOI (Sambalpur): He is a Member of the JPC.

SHRIGEORGE FERNANDES: I am not yielding.

DR.KRUPASINDHU BHOI: I am not point of order. All these things are being examined by JPC. He is a Member of the JPC. Cathese things be discussed on the Floor of this House? Can be raise them on the Floor of the House as a Member of the JPC before the final Report is presented to Lok Sabba? This particular matter is pending before the JPC; and he is a Member of the JPC.

SHRI NIRMAL KANTI CHATTERJEE dumdum) As a Member of the JPC, I can say this was not part of the document. After he says all these things, this will be part of the jpc. (Interruptions).

MR. CHAIRMAN: There is some substance in what the hon. Member has raised. If JPC is discussing it, if theis particular issue is before the JPC, I think this document can be properly produced before the JPC and not in this House before.

(Interruptions)

MR. CHAIRMAN: Because the proceedings of JPC are all still continuing.

(Interruptions)

MR. CHAIRMAN: That is the proper place for placing this document and not this House. I do not allow this.

(Interruptions)

MR. CHAIRMAN: I have given my ruling. Please sit down.

(Interruptions)

SHRIRAMNAIK (Bombay North): I amnot at all disputing your ruling. This document was to be pleased before the JPC is another matter. But we are all aware, the whole House is aware that beofre the Finance Minister's or the CBI's reply reached the JPC, it has reached all the newspaper.

MR. CHAIRMAN: That does not matter. Any document which ought to be produced properly before the JPC, which is incharge of the particulr issue. I think, should not be produced here.

[Translation]

SHRI BUTA SINGH: We had hard that if a lie is spoken hundred time, it becomes a truth. I would like to ask from Shri George Fernandes that if this lie is put into a machine whether it will become a truth...(Interruptions)

SHRIGEORGE FERNANDES: You have ordered me that I can not speak anythings on it. But you are doing great injustice to the hon. Prime Minster because we would mak this document publish in the evening today. When it has been decided to the placed before the House and had it been under any rule of the Parliament that a member of a parliamentary Committee which is seized of a particular matter, cannot put anything other than the document received there, then I would not have placed it here.

[English]

MR..CHAIRMAN: JPC is seized of the

matter.

(Interruptions)

SHRIGEORGE FERNANDES: So, may I make a submission? The JPC is seized of the entire scam. The entire scam is investigated by the newspapers, by various bodies...(Interruptions)

MR. CHAIRMAN: When JPC is seized of the particular issue and it is being discussed there then it is not proper to discuss here also before the JPC report is received.

[Translation]

SHRI GEORGE FERNANDES: You are trying to stop twenty members of this House express themselves. How it can be possible?

[English]

SHRI BASUDEB ACHARIA (Bankura): How can you infringe upon the rights of the Members of this House?

MR., CHAIRMAN: The inquiry is going on there. You cannot reopen the whole thing here.

(Interruptions)

SHRI SRIKANTA JENA (Cuttack): I am on a point of order, Sir. (Interruptions) The hon. Member has raised this issue that document which Shri George Fernandes is referring is part of the document which is supplied to the JPC. It is not a part of the JPC. It is a document which can be helpful so let the document be placed before the House by Shri George Fernandes and then given to the JPC. Why are you restricting it?

MR. CHAIRMAN: JPC is the Committee of this House only and it is seized of the matter.

(Interruptions)

SHRI SOMNATH CHATTERJEE: What

897 Motion of No Confidence SRAVANA is before the Committee can be before the House. It can never have prior right over this House, Sir.

MR. CHAIRMAN (SHRISHARADDIGHE): Therefore, the evidence which can be properly produced there cannot be again produced here.

SHIR SOMNATH CHATTERJEE: Sir, you are precluding an hon. Member from producing adocument on the ground that the subject matter is subjudice before a Committee of Parliament. Sir, it is a question of the Member of parliament using his discretion to use it and the house is a much bigger body. We have selected that Committee, we can regulate the affairs of the Committee, we can direct what document to see and what not to see. It can never have a higher right, it can never stop or preclude the House as a whole from considering any matter. It can never do so. It will be a dangerous precedent.

SHRIJASWANT SINGH: Mr. Chairman, Sir, the understanding and the convention is that deliberations of a Committee of Parliament, unless the Committee has submitted a report, shall not be referred to inside the House and that is a perfectly established and well-understood convention.

AN. HON. MEMBER: Before the submission of the report.

SHRIJASWANT SINGH: Before the submission of the report.

The second aspect, Sir, is that should any document be under the consideration of a Committee of Parliament, it will all within the earlier provision and hence by implication shall also not be discussed. Here, there is a different case altogether. There is a certain document which my honourable colleague, Shri George Femandes is referring to and portions of which he is quoting. This document is not under the consideration of the JPC. This document has

not been submitted to the JPC. The totality of the securities in banking transactions matter or such other issues as they have been referred to by the House to the Committee are certainly under the security and inquiry of the Committee. This particular document, Sir, is not with the Committee; the subject matter of this document could perhaps implication be treated as a matter of the Committee's concern, but it is not even under active serenity, the Committee has not given any findings on it. Therefore, it is for you—of course, Sir, form the Chair you can most definitely say, 'You will not refer to it' but I would request you to consider the submission that I have made or that Somnathii had made.

SHRI SOMNATH CHATTERJEE: Sir, so far as the subject matter of the Committee is concerned, no Minister even can make a statement then. If it is taken to a logical conclusion, it will mean that there can be no discussion with regard to scam on the floor of the House. Can anybody say that "I submit that it is not permissible"? Then the Minister will never be entitled to reply to any of the issues. (Interruptions)

SHRI A. CHARLES (Trivandrum): Mr. Chairman, Sir, there is a question of propriety also. Honourable George Fernandes is a member of the JPC. As a member of the JPC he should have an open mind. If a member of the JPC, when the draft report is being prepared, takes a stand that the allegation is proved, I am sorry it is a question of propriety, he cannot make a statement as a member of the JPC. (Interruptions). You should have an open mind, you should go to the JPC with an impartial mind, you have no business to make a judgement here. It is very unfortunate. It is a question of propriety. (Interruptions)

#### [Translation]

SHRI NITISH KUMAR: You have given a ruling and in that you have stated that the J.P.C. is seized of the matter, therefore, nothing should be said on it. (Interruptions)

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[English]

SHRIA. CHARLES: Amember of the JPC coming and saying that the allegation is proved....(Interruptions) Is he not still a member of the JPC? ... (Interruptions)

[Translation]

SHRI NITISH KUMAR: It is going to have a wider effect. According to this, nobody can iscuss the Harshad Mehta episode in this august House. Then the no-confidence motion becomes meaningless. You will nullify its effect. (Interruptions)

(English)

MR. CHAIRMAN. My ruling is very much restricted. I do not want to stop the Member from participating on this issue. But, what I say is, this particular point, namely as I have read from the newspapers also, that Mr. Khandekar has given affidavit there and Mr. Khandelwal also has given affidavit there, and so on that particular incident the JPC is seized of the matter. This House, in its wisdom, has referred this issue to a Committee and that Committee is proceeding with the hearing. This particular pint also whether he is telling untruth or not is very much before the JPC. Therefore, I submit. with respect to all the senior Members here, that this particular document can properly be produced before the JPC and not before this House.

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Mr. Chairman, Sir, your ruling has created one difficulty for all of us. The difficulty is, the No-Confidence Motion which hs been submitted by our friend Shri Ajoy Mukhopadyay includes a paragraph on corruption. As well all know. Sir, this issue of scam, this issue of the prime Minister's son's company Gold Star, the issue of Harshad Mehta's giving of Rs. one Orore to the Prime Minister all these things are referred to the JPC. Therefore, if yourruling has to be abided by , then that part of the Motion should fall through and intern that cannot be referred to. This is the implication, as I have understood, of your ruling, Kindly clarify.

MR. CHAIRMAN: As i have made it clear. my ruling is very much restricted, i know that corruption charge is very much a part of this Motion; not only that, this particular allegation of Harshad Mehta paying certain amount to the Prime Minister will also be discussed by this Motion. There is no doubt about it. But this particular document which is in the possession of a Member of the JPC should be properly produced there. It is not proper to produce it have and get reactions here. I do not allow this.

(Interruptions)

SHRI BASUDEB ACHARIA: Sir. this document petains to the payment of Rs. one Crore by Mr. harshad Mehta to the Prime Minister. (Interruptions)

SHRI SRIKANTA JENA (Cuttack): Mr. Chairman, Sir, since Shri George Fernandes is a Member of the JPC he is not supposed to read out this document. So, let me read out this document.

MR. CHAIRMAN: My point is not, that because he is a Member of the JPC, he should not produce it here. That is not my point.

(Interruptions)

[Translation]

SHRIRABIRAY (Kendrapada.): Mr. Chairman, Sir, it is well accepted fact that your ruling is final. I would like to read out relevant portion in regard to laving of the document from the book "Kaul and Shakdhar" which reads:

(English)

"When Member permissionto lay a paper or document on he table of the House, he is required to record therein a certificate in one of the following forms, as the case may be:-

- (a) 'I certify from my personal knowledge that this is the original document which is authentic.'
- (b) 'I certify from my personal knowledge that this document is a true copy of the original which is authentic'
- (c) 'I certify that the contents of this document are correct and based on authentic information.'

Apapersought to be laid by a Member may be referred to under the directions of the Speared, to a Parliamentary Committee/Sub-Committee, if the matter referred to there is under examination of that Committee/Sub-Committee."

Here this is relevant.

#### 17.00 hrs.

If the matter referred to therein is under examination of that committee or subcommittee, if you can think proper, you can refer the matter which has been submitted to you authenticated by Shri George Fernandes to that Committee

### [Translation]

Mr. Chairman, Sir, I would like to submit that for the sake of wider discussion thereon the hon. Member can lay on the Table or make refereene to the document which is neither under consideration of the J.P.C. nor has been submitted to the J.P.C. I read out it so that you may review your ruling...(Interruptions) The hon. Member of the J.P.C. is an hon Member of this august House also. Since the won't do

anything against the confidentiality of the J.P.C. he should be given the permission. Nobody is allowed to lay the confidential paper of the J.P.C outside this Committee. But if you adopt the norms prescribed in the book by "Kaul and Shakdhar" Shri George Fernandes must be allowed to lay the paper and you must review your ruling.

[English]

MR. CHAIRMAN: Regarding the general principles of laying down the papers on the Table of this House. If agree with that procedure completely. There is no dispute about it. But what very ou have read further, that itself supports my ruling that the issue is before a subcommittee appointed by this House, it is very much there.

SHRIRABIRAY: Mr. George Fernandes document is not at the moment, under the custody of the JPC. You can refer it to that committee.

MR. CHAIRMAN: Till now it not produced. Even after it is produced, it cannot be referred to. But for that only, I feel that the cannot also produce that when that subject-matter is before that subcommittee.

I do not allow. Please go ahead.

SHRIINDRAJIT GUPTA: May I seek one clarification from you?

All this exercise which the hon. Members are going through seems to arise from the fact that the paper or document has been produced in the House by Mr. George Fernandes who happens to be a Member of the JPC. That has been challenged on the ground of propriety also. So, the objection is wither to the document itself or to the person who is presenting it here. Supposing it is presented by somebody who is not a Member of JPC, that could easily be done and that could still be done. Of course it cannot be laid here unless it is authenticated. But the

[Sh. Indrajit Gupta]

question of propriety will not arise if it is produced or laid here by somebody who is not a Member of the JPC. What I am saying is, this particular document certainly can be laid here, if it is authenticated. If the objection is to being done by a Member of the JPC. Mr. George Fernandes can easily arrange or mange so that a non-Member of the JPC can lay it.

[Translation]

SHRI SRIKANT JENA The accord copy is will me.

[English]

MR. CAHIRMAN: On both the points, I said, not only on the point of propriety because he is a Member of JPC, but because the issue is very much before the subcommittee appointed by this House. Therefore, it is not only Mr. George Fernandes but through anybody else, ido not think, that the document can come before this House at all.

[Translation]

SHRIGEORGF FERNANDES: Mr. Chairman, Sir, I have already stated that one you passed your order. I will not be able to speak anything in this august House. I regret that you are compelling me to speak it outside this august House. I comply with your orders.

Therefore, I raised this issue of the document here. Nobody can deny what Shri Buta Singh revealed here in the morning today. Since a broker and out and out a dishonest person levels charges against the hon. Prime Minister we want that such a lire should be investigated and subjected to polygraph test, the lie detector test....(Interruptions)

Mr. Chairman, Sir, my submission is that when such a big lire appears at a lie detector lest. (Interruptions)

[English]

THEMINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVEL OPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PANGARAJAN KUMARAMANGALAM): Are you aware that the law does not accept it?

SHRIGEORGE FERNADES: I have said it. I have also suggested that the CBO in every case should take lie detection test and then suggest to the court that this also may be considered whether it is accepted or not, it is another matter. It should be done in every case where it seems necessary

[Translation]

Mt submission is that if a person speaking so much lie is given the certificate that what he has spoken is truth them all the persons who have contradicted and whose statements to this effect have appeared in newspapers should also pass through lie detector tests. They should also submit themselves for this test. It is indisputable. If a lire can appear then court those person who always speak the truth...(Interruptions)

Those person should also subjected themselves for lie detector tests so that such a serious allegation could be removed and the Committee and the House could also be help The issue before the country is ... (Interruptions)

It is different thing if Government is booked out of provide. But I would not like it to go with so many blot that it may not get any opportunity to get rid of them.

SHRIMANISHANKARAIYAR: Mr. Chairman, Sir. if this No-Confidence Motion is adopted . the J.P.C. also will cease to exist. and all its labour will go in vaiod. If you wish that the J.PC.

should bring out the fact, this Motion may please be withdrawn.

SHRIGEORGE FERNANDES: The Committee will not cease to exist. An alternative Government will be formed.

SHRI RAM NAIK (Bombay North): Mr. Chairman, Sir, what Shri Mani Shankar Aiyar has stated here is...(Interruptions)\*\*

[English]

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[Translation]

SHRI GEORGE FERNANDES: We are merely dislodging, the Government. We do not intend to get the parliament dissolve. You should not be worried about it...(Interruptions)

SHRIMANI SHANKAR AIYAR: You want to run the Government with the support of the B.J.P....(Interruptions)

[English]

SHRI RANGARAJAN KUMARAMANGALAM: Sir, I do not know how long my hon, friend ahs been speaking. But I would like to know whether he has completed all the time of his party yet.

MR. CHAIRMAN: ShriGeorge Fernandes, Ithink you have taken enough time. Please wind up within five minutes.

[Translation]

SHRI GEORGE FERNANDES: The episode of the payment made by Shri Harshad Mehta disquiets the remind a bit. He has paid money to the political persons for the first time. During a general discussion in this very august

House it has become obvious that Harshad Mehta and his companies paid lakes of rupees to the Rajiv Gandhi Foundation.

SHRI MANI SHANKAR AIYER: It has become clear that the Rajiv Gandhi Foundation has must accepted those cheques and has not goten cashed.

SHRI GEORGE FERNANDES: Complete information regarding this should please be presented before this House. The names of Harshad Mehts's companies were there in the list of donors of last year moreover, the names of his wife and brother were also there in that list.

[Translation]

SHRI MANI SHANKAR AIYAR: That document has not been placed in the House. If the hon. Member wishes I am ready to prepare the document and place it on the Table of the House. Rajiv Gandhi foundation has not accepted the cheques it received. (Interruptions)

[English]

SHRI RANGARAJAN KUMARAMANGALAM : Sir, I am sorry. I object to it. It is most unfortunate.

MR. CHAIRMAN: Shri George Fernandes , please wind up now.

[Translation]

SHRI GEORGE FERNANDES: I do agree that they may have returned the money. As our colleague Shri Mani Shankar Aiyar has pointed out that if the documents are produced, it would be clear that cheques were delivered and also received but returned as soon as the scam came to light. (Interruptions)

[English]

MR. CHAIRMAN: ShriGeorge Fernandes. how long will you take to finish it?

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SHRIGEORGE FERNANDES: I will take only five more minutes.

MR. CHAIRMAN: It is all right. Please complete it.

## [Translation]

SHRI GEORGE FERNANDES: I have already stated at the outset that the two scams that took place, are related to each other. The verdict with regard to Bofrs issue was given a few days back and I went through the statement of the Congress party published in the newspaper with regard to the dame. I do not feel that blaming one another would solve the matter. I do not feel that the Bofors issue can be kept secret. However, an attempt was made to hush it up but in vain. The involvement of Katrochi, Hinduja, Win Chandhawas revealed. Whatever verdict was given by the Supreme Court cannot be changed by the Government. One after the other Ministers changed, the hon. Member perhaps forgot the name of Shri Madhav Singh Solanki, or perhaps I might have missed his name- The hon. Minister of External Affairs was made a scapegoat and though effort was made to hush the matter but it did not succeed. There is no hope of success in it. This is my opinion..

I would like to submit that the hon. Prime Minister is to give a reply day after tomorrow and some concrete measures must be taken before that. To begin with, Win Chadha should be extradited with immediate effect. The procedure should not be similar to that of CBI. That agency has been rendered ineffective because of its excessive involvement in umimportant assignments. As are sult it has become a worthless organisation. The Government directed CBI to conceal the facts. i would not like to mention any particular name, however, a director who worked from 1987-1989 crossed all limits and visited even Stockholm, and Geneva to indulge in all types of irregularities. Thus, the Government failed in every attempt.

Fremember when the issue regarding Shri

Solanki was raised here, the Members of the ruling party started leaving the House. The Prime Minster while replying to a question during the discussion had assured that the message would be conveyed through FAX the same. day. The hon. Prime Minister is to give the reply day after tomorrow. I would like the House to decide accordingly because the Congress party would no more be the ruling party, but still there are two days. You have said:

[English]

The ghost has to be laid to rest: the ghost has to be exorcised.

[Translation]

It would be better if it is exorcised by you. Otherwise you will be blamed for this too. Therefore, the very first initiative should be to extradite Win Chadha, Katrochi is in Delhi, he has given interviews to newspapers challenging the Government to arrest him. Had he been in his own country, he might have committed suicide since many people have started committing suicide there. He took the money and now he challenges us to arrest him. If you do not take any action against him what the people will think about you. What will the people of Italy think about you. They would think that had they been in India they could not have been arrested. Everyone would ave saved their neck. Is this the message that you are sending out? You too have given a statement in reply to that of the BBC. We would like to say that he should be arrested. His passport should be impounded. His bank accounts should be sealed, if there in no such law, then such a law should be enacted and the whole affair should be investigated. Then comes Hinduja, Hinduja's name appeared in 1987. This company had threatened to file a suit against those newspapers in Switzerlandwho had revealed their name in connection with the Bofors scandal. Their agent in Inda had personally met a journalist in whose newspaper I had contributed an article wherein I had charged that Hindujas have got the kickback. The editor came from Bombay to Delhi to meet me and told me how that agent of Hinduja said in the end:

## [English]

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"Tell your friend, George Fernandes, not to corss our path."

## [Translation]

I remarked that in case he meets you gain tell him on my behalf that people who tie the laces of others shoes cannot threaten us. Some members of the Hinduja family are in India and some of them circuit England and some in other countries. hey are the traitors of the first water. We will have enough time to have discussion it. Today some hon Member sitting here have said that there was no middleman, no commission was paid and whatever amount was paid, was only nominal. I would like to say that the same F.I.R. should be lodged against other Members of Hinduja family inIndia, warrants should be issued, his brother should be arrested and their branch office in India should be sealed.

Mr. Chairman, Sir, you have given a ruling for the J.P.C. Various joint committees have been formed but only one committee was formed fro Bofors. I had categorically demanded that the Chairman of that committee has right to sit in his House. I do not say it is applicable in case of other committees also. It may sound bitter but after presenting the report which stated that the facts were distorted and truth was something else through out the world, he should tender his resignation (Interruptions) We will sack the Government day after tomorrow. We want that one man should go.

Mr. Chairman Sir, I would like to conclude with one sentence which is also about Bofors. I amsaying so because yesterday the Congressmen has expressed their anger on newspapers and those who have defected and specially of Shri Vishwanath Pratap Singh. There is a book

named—"Bofors-The story behind the news". It is written by a very bold lady. Chitra Subramaniam. I know that she was threatened with direconsequences and those who did so, were those belonging to the Hinduja company. Everything was done to gag her voice. It has been mentioned in this book. I think that this book has been purchased by the library. This book was released in Delhione or two months back. I would like you to go through the last pages of this book, please go thorough page no. 242.243 and 244 of it. I would not recommend more than it since you do not have enough time to read.

## [English]

Ardbo says-Ardbo negotiated the deal-Met Bob Wilson at Sergil Plaza. He suggested that I can be forced total the whole story. Consequence for N. one did not care about. On the other hand Q's involvement was a problem because of his closeness to B.

"Proof does not exist.' There is indeed no evidence within Bofors to show Q's involvement and the company's interaction with this payoff stops with A.E. Services."

# [Translation]

Those persons who had helped by giving proof to the investigating team of the Government felt:-

# [English]

'There is little doubt the Q is involved - where hand how we will know sooner or later.' said sting in may 1991.

#### [Translation]

What she writes further may be a horible thing but I would like to place it before you. (Interruptions) I would like to conclude with one or two sentences. She has further said,"

[Sh. Geroge Fernandes]

[English]

"Fifteen days later Rajiv Gandhi was brutally assassinated. The world paid rich tributes-he was perceived as honest, truly democratic and a person under whose leadership the world's largest democracy was safe.

During a visit to Bangalore earlier that year, I had two long meetings with General Sundarji. There had been many openends—about the General's role, about Arun Singh's role and silence and I' affairs Bofors as a whole. I knew that he had met Arun Singh in New Delhi in January 1990 and they had gone over the whole story. Sundarji agreed to be interviewed. Excerpts."

MR. CAHIRMAN: Please conclude.

SHRI GEORGE FERNANDES: I will conclude after reading two-three sentences from this interview. I won't read the whole book, there is no time for that.

"Q. What did Arun Singh tell you before he resigned?

A. You know the corruptions part of it. I don't think they will stop any anything and they'll use a broad brush to smear a whole lot of people including those in the services and my only fear is that this institution called the army is also going to get hurt in this process. They are preparing to do all this, they are going to do all this 'Just to save the spian of one-man.'

Who the man was neither mentioned, nor did I ask him.

Thereafter he also said I cannot defend you people in the service if I stay on as Minister in the Council of Ministers. That's why I am

resigning. I'll still be a member of parliament of the Rajya Sabha and I'll be able to defend the services from the floor of the house if this technique goes beyond a certain point. And then he told me 'I know I can bring this government down within 24 hours if I speak up."

MR. CHAIRMAN. That is right. You cannot read the whole book.

SHRIGEORGE FERNANDES: Only on emore sentence. I am concluding. I won't take more than 120 seconds. Here is the General speaking:

"Q. Why didn't he ever speak up?

A. When I met him in Delhi, I asked him 'Arun, Why didn't you pick it up from there and speak up? Why didn't you?' He had a problem which I didn't realize earlier. Apparently his children were under threat. One can't believe it in this day and age. It sounds so ghastly. as it it's out of book, a thriller. This kind of thing can't happen in broad daylight in a place like Delhi, but it's apparently so, and it (the threat) was alive enough and credible enough for him to take it seriously.

- Q. Where was the threat from?
- A. It was quite obvious where it came from.
- Q. Where did it come from?

A. It must've come from the sources close to the Congress party headquarters."

That was General Sundarji speaking.

[Translation]

Even Gen. Sundarji who was the Chief of Army Staff at that time was given threat perhaps from congress headquarters that his children will not be spared if he did not remain silent. It was he who knew the real facts about the Bofors. he has admitted that the threats mighjt have been given by sources close to the Congress Headquarters. Therefore, I urge upon all the opposition parties to sack this Government and those who are associated with it, and help us to form a new Government.

[English]

SHRI PAWAN KUMAR BANSAL (Chandigarh): Mr. Chairman, Sir, the Congress assumed power two years back, though we fell short of an absolute majority in the House ...(Interruptions)

[Translation]

SHRI CHHEDI PASWAN (Sasaram): Will Shri PawanKUmar Bansal reply to the points raised by Shri George Fernandes.

[English]

MR. CHAIRMAN: Please sit down.

(Interruptions)

SHRI PAWAN KUMAR BANSAL: Sir, I am sure my friends know as to what are the ethics of Parliament. (Interruptions)

MR. CHAIRMAN: Please resume your seats. Shri Bansal, you may proceed.

SHRI PAWAN KUMAR BANSAL : Sir. when the Congress assumed Office two years back, though we did not attain an absolute majority in this House, the mandate of the people was clear. After the agonsing experience of the V.P. Singh Government of which Shri George Fernandes was a senior Member, they were aware that in a short period of eyear, the country had been pushed in a quagmire of atrophy. The economy of the country was then in a shambles and the interest of the people had been sacrificed at the after of personal join and greed. The country had been set aflame my the caste war triggered off by the self-proclaimed champions of the downtrodden; and the prestige of the country in the international arena had received

a very severe battering. So, from day one, the Congress addressed itself to the various pressing issues concerning the nation. Very earnestly, the Prime Minister pledged himself to an approach of consensus to which the hon. Mover of the Motion referred. That was unfortunately misunderstood by the Opposition. While the BJP wanted immunity against its acts of sacriliege and the acts of defiling age-old traditions and those of 'sari dharm sambhay' our friends of the Left wanted the Government to pursue those theories which had been practiced and rejected in the land of their mentors. The Government could not have succumbed to that: and the result is we have faced a barrage of No-Confidence Motions. There was a No-Confidence Motion rejected in July 1992 and then another in December 1992. This year, we began with an Adjournment Motion: and now we have, for the fourth time, a No-Confidence Motion. There is only one underlying motive behind these reckiess exercises of the Opposition, that is to keep the Government under pressure so that the Government cannot address itself to the various issues confronting the nation today, so that the Government cannot really take up the task of nation-building and the developmental work so necessary for the country today. Undeterred by such moves, the Government continues to move forward in its endeavour to improve every facet of Indian life.

Hearing the hon. Member, Shri Mukhopadvay, the only irresistible conclusion that one could arrive at is that our friends on the other side have only made a fetish of this no confidence motion. They continue doing so under the impression that perhaps this is their only duty to be performed. The Government under Shr. Narasimha Rao has been fully alive to its duties. Large quantities of gold pledged outside ware redeemed and brought back within a short spein of our coming back to power, Bold economic measures viere adopted which have started yielding results. The run-away inflation rate has been brought under control. From a back-breaking rate of 17 percent, it has come down to 5.4 percent. Yet, Shri Mukhopadyay

[Sh. Pawan Kumar Bansal]

termed the Government's policies as antipeople.

Because of the pelicies pursued by the Government, economic growth, which had fallent of 1.2 percent has recovered to 4 percent and is likely to go to 5 percent this year. This is perhaps anti-people in their view. The department of Rural Development has got an enhanced budget of 62 percent. This, in their view, is anti-people. The allocation for Jawahar Rozgar Yojana would add 1,100 million mandays of employment. I would like to know: Is this anti-people?

Outlay for elementary education has been increased by 55 per cent and for adult education by 48 per cent. I do not know whether they call this anti-people. The outlay for national health programme has been increased by 54 per cent. The outlay for agriculture and allied activities has increased by 300 per cent. Steps have been taken for liberation and rehabilitation of safari karamcharis. To insulate the poor from ours of necessary economic adjustments the National Renewal Fund was floated to retrain and re deploy the displaced workers. And they call these measures anti-people.

The public distribution system has been expanded and revamped in 1.700 backward blocks to serve the people better. Yet we hear our friends calling the policies of the Government as 'anti-people.'

The budgetary deficit has been curtailed and greater allocations, as I have said, have been made for various developmental works. If in all these developmental activities, the perception of our friends in the opposition is that the Government's policies are anti-people, I feel that they deserve only pity and no applaud and cheers.

What they have veritably mastered in is the art of spreading disinformation and misinformation. How else one will plain the pronouncements by the mover of the motion on Dunkel proposals draft. While the Government is engaged in a serious debated and in strong negotiations in extracting the best for the country, our friends in the opposition are going around spreading a sense offear in the minds of the farmers, a fear in the mind of common man about the possible consequences if this Dunkel draft were to be accepted. Ido not know whether they want India to continue as a member of the GATT or they want India to be isolated in the comity of nations.

Sir, one reason advanced for today's No Confidence Motion was the alleged failure of the Government to curb the activities of the communal forces. When the hon, Speaker read the Motion to the House, the entire lot of Members of the BJP stood in support thereof. I, at that moment, thought that perhaps there is a genuine change of heart on that side and that today they would perhaps at one for their sins and mistakes committed by them when they extended their wholehearted support to the KarSewaks. In fact, to the anti-social elements who masquerading as Kar Sewaks went wild to demolish the ageold mosque at Ayodhya. On the contrary, I hear Mr. Jaswant Singh repeatedly saying that he supported the substance of the Motion. Theared it a number of times when he repeated that word. Nothing could be more opportunistic. Permit me, Sir, to say that opportunism is the hallmark of BJP. What did they do to VP Singh Govemment? What they wanted to extract from the present Government? Having failed to extract or ensure a policy of their due from that Government, they went about playing havoc with Indian ethos and they have resorted time and again to this blackmail of presenting the No Confidence Motion in the House.

In a parliamentary democracy, the Government rules as long as it enjoys majority. Once having established its majority, it goes about to start and understandably, the role of the Opposition is to check any excess that could be committed by the party in power at any point of

time. But what we see here is that there is a rense of recklessness on the part of our BJP friends. Some how having entertained a feeling that perhaps the environment is conductives for them to win the elections, after having played all the gimmicks with the countrymen, they have come once again with a No Confidence Motion against the Government and finding that the No Confidence Motion stands in the name of another honourable Member from a different party, they are devising means to justify their stand.

Sir. Mr. Jaswant Singh referred to three salient features which, in his opinion, amounted to failure of the Government to manage our policy I would not like to go into the details but I would definitely say that what is important for the country today is to rise as one and prove to the world that despite machinations of different forces inimical to the country, India has inherent strength of fighting back those proxy wars and fighting back any effort to weaken the country. On the other hand people from amongst us are raising high decided on any small incident that happens in our country. They try to exaggerate to show that our country is on fire. Shri Jaswant Singh referred to the situation in Kashmir. Doing so, he wanted us to believe that the policies adopted by the Government from time to time will lead to disintegration of the country. On the contrary, any independent observer of the events during the last 45 years would feel-whether it was the murder of Mahatma Gandhi, whether it was the demolition of mosque at Ayodhya or whether it is the question of Kashmir-that our friends in the BJP want the country's name to go down. It horrifies me to imagine, Sir, when theytalkofnationalism; when they talk of 'Bharata Mata', what shape they want to give to Bharat Mata. I do not know whether they are really sincere to reserve the unity and integrity of the country as it is today or whether in their mad desire to seek power they can compromise with anything. They can even compromises with the breaking of the country. These are serious questions that are posed before us.

Shri George Fernandes spoke at length on

various issues. He took us to the Salt Satyagrah of Mahatma Gandhi, which was the symbol of India's struggle to shake of the voke of foreign rule. Very strangely he ridiculed the present application moved by one foreign company, that is Kargil, to set up an industrial salt plant in our country. He was exhilarated overnarrating that at length when suddenly Minister for Surface Transport happened to come to the House. It was a sight to see Shri Fernandes then back tracking from that. Lam sure Shri Fernandes knows very well that though the project as such was cleared by the Investment Board the same was rejected by the Kandia Port Trust. Afterwards, the Minister asked for a regular inquiry into the matter so that the matter is looked into from the defence angle; from environment angle and from relatation point of view and then to see whether the project can be cleared crnot. As on today, Hearn, not even an inch of the land has been given to the company. Not that I say that itshould not be given to the company but the fact remains that not even an inch of the land has been given to the company but Shri Fernandes said that hundreds of acres of land was given to a foreign company.

Much has been said about truth, untruth, falsehood, etc. He referred to the lie detector test purportedly by Shri Harshad Mehta. He stooped low-lampained to sue these words-to demand of Prime Minister to undergo a similar test. I think it will be within my right to demand of Shri George Fernandes to undergo a similar test. Parliament has been taken for a ride on a number of ococasions.

It is not only histrionics which would matter, it is the bare facts that we have to confront ourselves with. Sir, that was not the issue for the day. But Mr. George Fernandes, as he always would , took pride in referring to the Bofors kickback case. Without authenticating what he was reading, he we making all sorts of wild allegations in this House. He referred to an interview given by our retired General to a journalist and there, the journalist has written in her book the General Sundarji was referring to

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what the then Minister of State for Defence had said. Sir. it is preposterous to hear the third hand hearsay that the then Minister of state had not revealed the truth because there was threat to his children's security. Had this been true, Mr. George Fernandes would not have been sitting here. We know how he acts and what are his motivations. You know he would have let loose hell on that.

A matter as serious as this, when in a No -Confidence Motion, the Government is called upon to give an account of its work; of its achivevements and the Oppositions points out the failings of the Government. I suppose this is a solemn occasion and it is with a sense of responsibility that if a Member wishes to put on record or rely upon a particular document, if he undertakes to authenticate the same, he may do so. But a question of propriety is involved, when the JPC is going into certain matters, our friends, rising here particularly, those hon. Members who happen to be the Members of the JPC and clain to be in possession of certain information, they don't ask for it officially, they don't present it in the JPC; they don't want the JPC to function properly. If JPC is equipped inadequately to discharge its duties, then it is sure that the JPC's working is further paralysed. They raise certain points here to raise subsequently an accusing finger at the JPC. That was done in the case of Bofors and they intend to do the same here. As one of my friends intervened to say that one motive behind today's No-Confidence Motions is to see that the JPC presently going into the scam does not function; that its work comes to an end, with the present Lok Sabha.

Sir, it is unfortunate that a scamster who has looted lakhs of countrymen of thousands of crores of rupees,, is today given greater credence than even the Head of the State. Sir, how can our hon, friends on the other side in reply to it say that is the state of affairs which we have come to? They must have some sort of introspection on this, whether their pursuit of power

his made them so greedy about it that they can go to the extent of even relying upon a scam\ster to bring bad name to the Government.

Sir, this has raised many many important issues as to how our friends in the Oppositions. Mr. George Fernandes, in particular, and another hon. Member from the other House got in contact with Mr. Harshad Mehta; how Mr. Harshad Mehta finding that he wasbeing cornered from all sides that he could not really escape from the gauntlet of law, that having played havoc with hard earned money of the people of this country his place, according to law was so ordained. In that desperation, he did not think twice even in wanting to blackmail the Prime Minister of the country. Our. hon. friends on the other side take that as God sent gift and in his company, level out, all sorts of allegations against the Government.

This is the main 'question' before the country today. The questions not whether our friends on the other side have confidence in the Government or not; they never had it and they would never have it; they only want their interest to be sought. But it is the people whose opinion has to be sought; and that opinion is not sought by going to the pools again and again. For five years, they gave their mandate to the Government. They do not wish the election to he held every two years.

We had seen the great adverse impact on our economy when we were forced into an election after 1 1/2 years in 1991. The people have started realising that they are enjoying the benefits of he various policies pursued by this Government, not that we claim to have a magic wand in our handfil but the polices which were adopted by this Government, after the necessary gestation period, have started yielding results; and the people have acknowledged that. (Interruptions) Mr. Nirmal Kanti Chatterjee may not and would not. If you wait for three years you will see that the people reject you for all the time to come because they know the results of the various policies adopted by the Govern-

ment, know that the policies adopted by the Congress Party have brought about a sea change in the economic scene of the country. (Interruptions) That is what you will see. I only wish to repeat once again that if you go to the people, I am sure, you will know the reality of your being cut off from the reality and are living in a world of your own and are trying to mislead the people honourable Member George Fernandes does. They are living in a make belief world where they fell that what they say is really acceptable to the people as gospel truth, it is not so, what had been his motive in the past, what could be his motive in the days to come are crystal clear before the people! And the people are not going to be misled by them.

lamsure, the present Government enjoys the confidence of the people. The present Government' policies which are intended for the long termbenefit of the people, the people would benefit from them. With these words, I oppose this Motion and I am sure that even if the people of the country were to be given a opportunity today, whether it may cost us in financial term, our friends particularly on the BJP side would know as to whe their fate is.

Our senior colleague, Shri Buta Singh referred to the election at Jallandhar. it was held after normalcy returned in the State, after that relentless war was waged, fought and won against terrorism in the country. People now have started living in an atmosphere of peace and harmony. Another election after that was the recent election in Kalka. That election was sought to the converted into a sort of referendum at the national level by our friends of BJP. All sorts of issues which the nation faces today were raised in that election; and that area I know is a sort of mini India, the town of Panchkala. which comprises the largest chunk of voters; people have come and settled there from all overthe country; they were aware of the issues before the country. The result is that the Congress candidate in an Assembly election won by a margin of 60,000 votes and all the other candidates including BJP candidate lost their security deposits; and incidentally the BJP candidate was at number 3 in that election.

#### 18.00hrs.

That is how the people of the country today look at the Government. That is how the people view the situation today.

I have alwaysbeen acknowledging the immaculate style in which Shri Jaswant Singh has always presented the case of his party but today here one was convinced that it lacked substance. It was fighting well a very poor case which he knew from the very beginning and that is why he repeatedly was referring to the words, 'the substances of the motion.' He knew that one cause for which our friends on the left have a grouse against the Congress today is the allegation that Congress has failed to fight communalism and he knows very well that the virus of communalism has been let loose in the country by none other than his own party. (Interruptions) Shri Somnath Chatterjee-supported by whom. By you indirectly because on occasions you give us a picture of strange bed-fellows. You know very well, as to what is wrong with the country and who are the persons responsible for that. But may be some compulsions, of your own, impelled you to join them ingiving an opinion that the Government has to be voted out.

We know today that it is the Congress which is required, which is necessary to be in Government, to save the country from all the unnecessary problems that could arise, if ever, I say if ever their ambitions were to be realised. You would know where your place would then be. Concentration camps are not heard of in our country today. They would then come into being and your place will be there. So you have got to realise the situation. You have got to rise to the occasion today. It is not just a question of scoring a point over the Congress, taking up various issues, you have to realise as to what the consequences of a move like this could be.

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Whose purpose you are serving? Whether pascism will not be perpetuated in this country, if ever their ambitions were to be realised? The people of this country do realise that but our friends on the left who profess to represent the people of the country do not. I am sure our friends, the right thinking people who can imagine, who can think of the possible consequences that if a move like this could lead to will even at this stage, part company with them and rise to

the occasion to see that the Government remains in power to pursue various policies adopted by it.

MR. CHAIRMAN: The House stands adjourned today to meet again tomorrow the 27th July 1993 at 1100 hrs.

18.03 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, the 27th July 1993/ Sravana 4, 1915 (Saka)